BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE AT CHENNAI

Miscellaneous Application No.02 of 2021 (SZ)

in

ORIGINAL APPLICATION NO. 71 of 2020

Gavinolla Srinivas ... **APPLICANT**

-VS-

Union of India & Others ... **RESPONDENTS**

Date-22.07.2021

D. RAMESHKUMAR Ms.No.188/2004
ADVOCATE
CENTRAL GOVERNMENT STANDING COUNCIL
#471-A, New Addl. Law Chamber, High Court, Chennai – 600 104.
Mobile: 94441 26414
COUNSEL FOR RESPONDENT 2 & 5

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SOUTHERN ZONE BENCH AT CHENNAI
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सदस्य सचिव/MEMBER SECRETARY
कृष्णा नदी प्रबंधन बोर्ड/KRISHNA RIVER MANAGEMENT BOARD
तीसरी मंजिल, जलसौधा बिल्डिंग/3rd Floor, Jalasoudha Building
अग्नि मंजिल/Errum Manzil, हैदराबाद/Hyderabad

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH AT CHENNAI
M.A. No. 02/2021 in
ORIGINAL APPLICATION No.71 OF 2020

IN THE MATTER OF:

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.... Applicant

Versus

Union of India &Ors. ....
Respondent

REPLY AFFIDAVIT ON BEHALF OF UNION MINISTRY OF JAL SHAKTI, NEW DELHI RESPONDENT NO.2 AND KRISHNA RIVER MANAGEMENT BOARD, HYDERABAD RESPONDENT NO.5

PARAWISE REPLY:

1. Department of Water Resources, River Development & Ganga Rejuvenation, Ministry of Jal Shakti vide letter. No. R-21012/2/2020-PenRiv-MoWR dated 19th May 2020 (Annexure-**A1**), directed Krishna River Management Board (KRMB) to further direct the State of Andhra Pradesh, not to go ahead with the proposed Rayalaseema Lift Scheme (RLS) till the same are appraised by KRMB/Central Water Commission (CWC) and sanction of Apex Council is obtained, as it is provisioned under para 7 of the eleventh schedule of Andhra Pradesh Reorganisation Act, 2014 that no new projects can be taken up on Krishna river without its appraisal by KRMB and without obtaining sanction from the Apex Council. Accordingly, KRMB has directed the State of Andhra Pradesh on 20th May, 2020 (Annexure- **A2**).

Further, 12th meeting of the Board of KRMB was convened on 4th June, 2020, wherein deliberations were held, inter alia, on the above project and also on some other projects of Andhra Pradesh about which Government of Telangana had complained. Similarly Government of Andhra Pradesh (GoAP) also made some complaints on the projects taken up by Government of Telangana State (GoTS). Both the States were directed not to go ahead with the unapproved projects till the Detailed Project Reports (DPRs) are appraised by the Board/CWC and sanctioned by Apex Council. Relevant extracts of Board meeting are enclosed as Annexure–**A3**. The States were directed to submit the DPRs to KRMB within a week's time.

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एर्रम मंज़िल/Errum Manzil, हैदराबाद/Hyderabad

Members of both the States stated that the issue of submission of DPRs will be apprised to their respective State Governments and further action will be taken accordingly.

Government of Andhra Pradesh vide KRMB letter F. No. 02/04/2020/KRMB/2690-93, dated 02-12-2020 (Annexure–**A4**) was requested to submit the DPRs. Subsequently, GoAP vide letter dated 11-11-2020 (Annexure–**A5**), furnished the DPR of RLS, for appraisal and necessary action.

Central Water Commission, New Delhi, vide its letter dated 16-12-2020 (Annexure-**A6**), communicated certain observations on DPR of RLS. Subsequently, KRMB requested GoAP vide letter dated 08-01-2021 (Annexure-**A7**), that DPR of RLS may be submitted for appraisal as desired by CWC as per the "Guidelines of Ministry of Jal Shakti for Preparation of DPR for Irrigation and Multipurpose Projects (2010)". It may also be ensured that all the requisite data and analysis shall be included in the DPR. Simulation studies to examine whether the RLS does not negatively impact the availability of water for the projects / schemes already completed or taken up in Krishna basin, shall also form a part of the DPR. However, DPR in prescribed format has not been received.

2. As per the directions of Hon'ble National Green Tribunal (NGT), Southern Zone (SZ), Chennai in M. A. No. 06/2020 in O. A. No. 71/2020, KRMB communicated to GoAP vide its letter F.No. 02/07/A/2021/KRMB/557-559, dated 04-03-2021 (Annexure-**A8**), that it proposes to send a team consisting of officers from KRMB and CWC to the proposed project location during 2nd week of March, 2021. GoAP was requested to nominate a nodal officer for facilitating and interaction with the team.

GoAP informed KRMB vide letter dated 09-03-2021 (Annexure-**A9**), that KRMB may first visit the projects being taken up by the State of Telangana in violation of APR Act, 2014, for which the Govt. of AP requested well in advance, before considering the visit to RLS.

KRMB constituted a joint team vide Office Order dated 26-03-2021 (Annexure-**A10**), consisting of officers from KRMB and CWC, with a direction to find out if there is any violation of direction of Hon'ble NGT proceedings in this matter.

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3. KRMB vide letter dated 31-03-2021 (Annexure-**A11**), informed GoAP, that the KRMB constituted team to visit the location of RLS from 07th - 08th April, 2021 and requested to nominate a nodal officer. Further, the documents of site plan and investigation proposed / being carried out at project site, in respect of RLS were sought for the team during the visit.

   GoAP vide letter dated 05-04-2021 (Annexure-**A12**), informed KRMB that, as the issue is of critical nature it is requested to place the matter before full board meeting of KRMB for taking a decision; until then the proposed visit to RLS may be cancelled.

   KRMB vide letter dated 12-04-2021 (Annexure-**A13**), informed GoAP again that the team is proposed to visit the project location from 19th-20th April, 2021 with a request to nominate a nodal officer to facilitate the visit.

   GoAP vide letters dated 15-04-2021, 17-04-2021, 18-04-2021 (Annexure-**A14**), informed KRMB that the 2nd wave of COVID-19 is spreading in AP and Telangana. The concerned Chief Engineer and Superintending Engineer are also affected from COVID-19 and finally requested to cancel the site visit of Rayalseema until a decision is taken in the Board meeting of KRMB and all the issues raised by GoAP are fully addressed and until the severity of COVID is reduced.

4. No comments.

5. No comments.

6. No comments.

7. Krishna Water Dispute Tribunal – 1 (KWDT-1) has awarded 811 TMC (at 75% dependability) to erstwhile Andhra Pradesh including the return flows of 11 TMC.

   A meeting was convened on 18th and 19thJune, 2015 (Annexure-**A15**), by the Additional Secretary, MoWR, RD & GR with both the Irrigation Secretaries of AP and Telangana States, and it was agreed in the meeting that the figures of share of the two States as mentioned in the list of projects dated 18-10-2013 may be followed as the working arrangement for the current water year (2015-2016) only as a temporary measure, without prejudice to the rights of the two States about their entitlements which have been raised or to be raised before appropriate forum. During the meeting,

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both the States agreed to share 811 TMC (512.04 TMC for A.P. and 298.96 TMC for T.S.), as per the list of the Andhra Pradesh and Telangana projects in Krishna basin. It was agreed that for water year 2015-16 the quantity of water available after allocation 811 TMC would be shared proportionately. Similarly, the deficit below 811 TMC would be shared accordingly. The same ratio of sharing was agreed and continued upto water year 2016-17. Subsequently, during the 7th Board meeting held on 04-11-2017, it was agreed by the both the States to share the water in the ratio of (AP 66:TS34) for the water year 2017-2018 and continued for the water years 2018-19, 2019-20 and also 2020-21. This sharing of waters is excluding minor irrigation and diversion of Godavari water to Krishna.

8. Special Chief Secretary to Government of Telangana vide letter dated 21-06-2021 (Annexure-**A16**), requested KRMB to act on the orders of Hon'ble NGT at the earliest and also to send a Fact Finding Committee to the project site to ascertain the status on the above subject and to take appropriate action and request to take immediate and effective steps to stop this illegal activity of the AP Government forthwith, and protect the genuine and legitimate claims of the people of Telangana on Krishna waters. Further, GoTS stated that it is learnt that GoAP is proceeding briskly with the construction of above work in utter violation of Hon'ble Tribunal. In support there of some pictures were enclosed as evidence.

KRMB vide letter dated 22-06-2021(Annexure-**A17**), conveyed to GoAP, that as the visit of team to the project site has so far not been facilitated by GoAP, KRMB could not ascertain if there are any violations of the directions of Hon'ble NGT order in the matter. Further, KRMB directed GoAP not to take up the construction of the RLS unless the DPR of the project is submitted and apprised by KRMB / CWC and sanctioned by the Apex Council as per the provisions of APR Act, 2014.

Ministry of Jal Shakti vide letter F. No. R-19013/1/2020-Pen Riv Section –MOWR, dated 02.07.2021(Annexure-**A18**) directed that KRMB may again request the GoAP for facilitating the visit of team of officials from KRMB & CWC to the RLS project site, to enable appropriate reporting to the Hon'ble NGT.

KRMB vide letter F.No. 02/07/A/2020/KRMB/1390-1397, dated 03.07.2021 (Annexure-**A19**) again requested GoAP to facilitate the site visit to RLS proposed by KRMB during 6th – 7th July, 2021.

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GoAP vide letter No.15691/IS.EA/2014, dated 05.07.2021 (Annexure-**A20**) has conveyed that the proposed site visit to Rayalaseema Lift Scheme on 6th-7th July, 2021 may be deferred till the Board meeting is conducted and a decision is taken on all relevant issues which include unauthorized projects of Telangana State.

Despite series of efforts made by KRMB, the RLS could not be visited by the team constituted by KRMB to ascertain if there are any violations of the directions of Hon'ble NGT at project site as GoAP did not cooperate/facilitate the visit.

9. No comments.

PRAYER

Hence it is prayed that this Hon'ble Tribunal may pass an appropriate order and thus render justice.

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REPLY AFFIDAVIT ON BEHALF OF UNION MINISTRY OF JAL SHAKTI, NEW DELHI RESPONDENT NO.2 AND KRISHNA RIVER MANAGEMENT BOARD, HYDERABAD RESPONDENT NO.5
(RESPONDENT No. 2 & 5)

I, Harikesh Meena, Member Secretary (Link Officer) Krishna River Management Board, Hyderabad, S/o late Shri Ram, aged about 59 years – 11 months, R/o of Hyderabad, Telangana State do hereby solemnly affirm and state as under.

1. I am the Member Secretary, Krishna River Management Board, Hyderabad (KRMB), and have read the contents of the Miscellaneous Application No. 02/201(SZ) in Original Application No. 71/2020(SZ) and the documents annexed therewith filed by the Applicant and have been authorized by the Respondent No.2 & 5 i.e., Ministry of Jal Shakti, New Delhi and Krishna River Management Board (KRMB) to swear the present affidavit, hence I am competent to sign and affirm the present affidavit.
2. I state that the averments made in the accompanying reply affidavit on behalf of Ministry of Jal Shakti and Krishna River Management Board (KRMB) are true and correct to the best of my knowledge and derived from the records of the case maintained by the KRMB. The legal submissions made on based on legal advice which is believed to be correct.

VERIFICATION

I the above named deponent, do hereby verify the contents of the affidavit as true and correct to my knowledge and belief and that no part of it is false and nothing material is concealed there from.

Verified at Hyderabad on this day 13 July, 2021.

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Annexure-A1

File No.R-21012/2/2020-Pen Riv Section-MOWR

No. R-21012/2/2020-PenRiv- MOWR
Ministry of Jal Shakti
Department of Water Resources, RD & GR,
(Peninsular Rivers Wing)
***

Room No. 353-C Wing, Krishi Bhawan,
New Delhi- 110001
Dated the 19th May , 2020

To

The Chairman,
Krishna River Management Board,
Jalasoudha, Errum Manzil,
Hyderabad- 500082

Subject:- Letter dated 12.05.2020 received from Shri Bandi Sanjay Kumar, Hon'ble M. P. and letter dated 12.05.2020 from Principal Secretary, I&CAD Deptt., Govt. of Telangana regarding stopping of alleged illegal extraction of River Krishna Waters from Pothireddypadu Head Regulator by Andhra Pradesh- request to protect legitimate interests of Telangana.

Sir,

I am directed to enclose herewith letter dated 12.05.2020 received from Shri Bandi Sanjay Kumar, Hon'ble M. P. regarding above mentioned subject and to request you to take following actions in this regard:-

(i) Since no new projects can be taken up on Krishna river without its appraisal by KRMB and without obtaining sanction from the Apex Council on River Water Resources constituted as per the Andhra Pradesh Re-organisation Act, (APRA) 2014, the action from Govt of Andhra Pradesh to accord Administrative approval to new projects is violative of Section 84 and para 7 of the Eleventh Schedule of APRA 2014. The DPR of the project has not been submitted to KRMB/CWC for appraisal by the State Government. Hence, it is advised to issue a letter to GoAP not to go ahead with the project till the project is appraised by KRMB/CWC and sanction of Apex Council is obtained;

(ii) It is also advised to call a meeting of the Board immediately to deliberate the matter.

Yours faithfully,

Validity unknown
Digitally signed by A.C. MALLICK
Date: 2020.05.19 18:18:13 IST

(A.C. Mallick)
Under Secretary to the Govt of India
Email:- uspenriv-mowr@nic.in/ Tel:-

011-23383059

20/5/2020
20/5
Member 20/5
SE/EE

1/1

Annexure - A2

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास और
गंगा संरक्षण विभाग
कृष्णा नदी प्रबंधन बोर्ड
५ वी मंजिल, जलसौधा
एररुम मंजिल, हैदराबाद -५०० ०८२

Government of India
Ministry of Jal Shakti
Dept. of Water Resources,
River Development & Ganga Rejuvenation
Krishna River Management Board
5th Floor, Jalasoudha, Errum Manzil
Hyderabad – 500 082

No.F.No. 2/04/2018/KRMB/1104-08 Date: 20th May 2020

To

Special Chief Secretary
Water Resources Department
Government of Andhra Pradesh
A.P. Secretariat, Velagapudi
Guntur District.

Sub: Irrigation & CAD Dept., Govt. of Telangana letter dated 12th May 2020 to KRMB, raising objections on the projects approved vide Govt. of Andhra Pradesh G.O. RT. No.203 dated 5th May 2020 – Reg.

Ref: KRMB letter no. F.No. 2/04/2018/KRMB/1053-57 dated 15th May 2020.

Sir,

Kind attention is invited to KRMB letter dated 15th May 2020 referred above on the subject matter, enclosing therein a copy of the Principal Secretary, Irrigation & CAD Dept., Government of Telangana letter no. 8121/ISWR/2019 dated 12th May 2020, a copy of which was endorsed to DoWR, RD & GR, Ministry of Jal Shakti, Government of India.

Ministry of Jal Shakti has directed KRMB on the matter and accordingly I am to convey as under:

i) Since no new projects can be taken up on Krishna river without its appraisal by KRMB and without obtaining sanction from the Apex Council on River Water Resources constituted as per the Andhra Pradesh Reorganisation Act (APRA), 2014, the action from Government of Andhra Pradesh to accord Administrative approval to new projects vide GoAP G.O. RT. No. 203 dated 5th May 2020, is violative of Section 84 and para-7 of the Eleventh Schedule of APRA, 2014. The DPR of the project has not been submitted by the State Government to KRMB/Central Water Commission for appraisal. Hence, GoAP shall not go ahead with the above projects, till the same are appraised by KRMB/CWC and sanction of Apex Council is obtained.

ii) Further, a meeting of the Board will be convened immediately to deliberate the matter.

Yours faithfully,

(Harikesh Meena)
Member, KRMB

Copy for kind information to:

1) PPS to Secretary, DoWR, RD & GR, Ministry of Jal Shakti, New Delhi.
2) PPS to Chairman, Central Water Commission, New Delhi.
3) Principal Secretary, I & CAD Department, Govt. of Telangana, Hyderabad.
4) Sr. Joint Commissioner (Pen. Rivers Wing), DoWR, RD & GR, MoJS, New Delhi.

Annexure-A3

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास और
गंगा संरक्षण विभाग
कृष्णा नदी प्रबंधन बोर्ड
५ वी मंजिल, जलसौधा
एररुम मंजिल, हैदराबाद -५०० ०८२

Government of India
Ministry of Jal Shakti
Dept. of Water Resources,
River Development & Ganga Rejuvenation
Krishna River Management Board
5th Floor, Jalasoudha, Errum Manzil
Hyderabad – 500 082

F.No.03/01/2020/KRMB/1243-54 **Date: 16.06.2020**

Sub: KRMB – Minutes of the 12th meeting of the Krishna River Management Board held on 04.06.2020 - Reg.

Ref: 1) T.O.F.No. 03/01/2020/KRMB/1213-24, Dt.30.05.2020.
2) T.O.F.No. 03/01/2020/KRMB/1236-47, Dt.02.06.2020.

Minutes of the 12th meeting of the Krishna River Management Board held on 4th June, 2020 at Hyderabad is enclosed herewith for favour of information and necessary action please.

This issues with the approval of the Chairman, KRMB.

Encl: As above

16/06/20
(L.B.Muanthang)
Member Secretary

To

1. Special Chief Secretary to the Government, Water Resources Department, Govt. of Andhra Pradesh, A.P. Secretariat, Velagapudi, Guntur District.
2. Principal Secretary to the Government, Irrigation & CAD Department Govt. of Telangana, Telangana Secretariat, Hyderabad.
3. Engineer-in-Chief (Irrigation), Water Resources Department, Govt. of Andhra Pradesh, PWD Grounds, Governorpet, Vijayawada.
4. Engineer-in-Chief (I), Irrigation & CAD Department, Govt. of Telangana, 2nd Floor, Jalasoudha, Errum Manzil, Hyderabad.
5. Member (Power), KRMB, Hyderabad.
6. Member, KRMB.
7. Director (Finance), KRMB.
8. Superintending Engineer-II, KRMB.

Copy for information to:

1. PPS to the Secretary, Dept. of WR, RD & GR, Ministry of Jal Shakti, New Delhi.
2. PS to the Additional Secretary, Dept. of WR, RD & GR, Ministry of Jal Shakti, New Delhi.
3. PS to the Chairman, KRMB, Hyderabad.
4. The Senior Joint commissioner (Pen. Riv.), Dept. of WR, RD&GR, Ministry of Jal Shakti, New Delhi.

16/06/20
(L.B.Muanthang)
Member Secretary

Tel: 040-23301858;Fax: 040-23301655 *e-Mail: krmb.hyd@gmail.com*

KRISHNA RIVER MANAGEMENT BOARD

Minutes of the 12th meeting of the Krishna River Management Board held on 04.06.2020 at Hyderabad

Twelfth (12th) meeting of the Krishna River Management Board (KRMB) was held at Hyderabad on 4th June 2020 under the Chairmanship of Shri A. Paramesham, Chairman, KRMB.
The list of participants is placed at **Annexure-I**.

At the outset, Chairman welcomed all the Members of the Board and other officers from both the State Governments and KRMB.

Chairman requested all the officers present to introduce themselves.

Chairman stated that this meeting is convened at a very short notice due to urgent issues arising due to construction of projects by both the States. He stated that this meeting is important as this is a prelude to meeting of the Apex Council and also this being the start of water year 2020-21. He stated that one main function of the Board is making an appraisal of any proposal for construction of new projects and giving technical clearance. Though KRMB has been requesting both the States for submission of Detailed Project Reports (DPRs) of all such projects, the same are not received so far. He requested the States to submit the DPRs of all such projects.

Chairman stated that KRMB has been discharging the function of regulation of supply of water from the projects to the successor States by constant interaction with and active cooperation from both the States.

KRMB could not take up certain works, especially implementation of telemetry Phase-II, due to lack of funds and requested both the States to release funds immediately.

Chairman further stated that last water year has been a very good year in terms of availability and utilisation of water. For the current year as the long term forecast of the monsoon is reported to be normal, he hoped ample water resources would be available for use by both the States. He mentioned that we all do better when we work together in a cordial atmosphere and he requested the Members to deliberate on the issues with a spirit of understanding and amicability.

2/35

With the permission of the Chair Shri R.V. Prakash, Superintending Engineer, KRMB presented agenda items in Power Point for deliberations. Discussions and decisions taken thereof are as follows:

Item 12.1

Confirmation of the Summary Record of Discussions of the 11th meeting of the Board

Summary Record of Discussions (SRD) of the 11th meeting of the Board held on 09.01.2020 was circulated to both the State Governments on 29.01.2020. Since, no comments on the record of discussions have been received till date, the same may be treated as confirmed.

Summary Record of Discussions of the 11th meeting of the Board were confirmed.

Item 12.2

Submission of DPRs of Water Resources Projects in Krishna basin by the State Governments of Andhra Pradesh and Telangana for appraisal

Each of the two States has been complaining about the new projects being taken up by the other State without appraisal by KRMB/CWC and sanction of the Apex Council.

A list of alleged new projects taken up by both the States is at **Annexure-II.**

Chairman requested the Members of the Board to deliberate the issue project wise.

1) Rayalaseema Lift Irrigation Scheme

Special Chief Secretary, GoAP has stated that this project will utilise water within the share allocated to AP as per KWDT - I Award and as per the directions of KRMB.

Engineer-in-Chief (I), WRD, GoAP stated that this is not an additional scheme and it is only for supplementing Pothireddypadu Head Regulator (PRP HR) utilisations by drawing water from a level of +800 ft in Srisailam Reservoir.

3/35

Engineer-in-Chief (I), I&CAD Dept., GoTS stated that since the drawal of the water from the existing schemes Kalwakurthy LIS and Muchummari LIS are also at lower level they might be affected by this scheme. This new scheme may impact availability of water in Nagarjuna Sagar project (NSP) and may endanger other projects as well.

Engineer-in-Chief (I), WRD, GoAP has clarified that regarding Muchummari LIS is a very small project supplementing Kurnool-Cuddappah Canal/Handri-Neeva Sujala Sravanthi project for drinking water needs in Kurnool District and this LIS is not connected to PRP HR.

Special Chief Secretary, GoAP stated that Andhra Pradesh can draw water to the full capacity from PRP HR at reservoir level + 881 ft only (FRL being +885 ft), which would be available for a short period. A.P. is not able to draw their share of water at lower level. Due to this, the expansion of PRP HR is taken up to draw water subject to regulations by KRMB.

Principal Secretary, GoTS objected to it and stated that the State of Telangana was formed after decades of long struggle for water and people of Telangana State now feel that they will be deprived of water. The PRP HR is something that has not got all the permissions. Soon after formation of the State a representation was submitted to GoI in July 2014 mentioning their grievance against enhancement of drawals from 11,000 cusec to 44,000 cusecs in PRP HR.

Six years later, they are still looking for a solution on this issue and PRP HR is now planned to be extended further to draw 80,000 cusecs. It may affect irrigation to the committed ayacut in Telangana State and drinking water requirements of Mahaboobnagar, Nalgonda districts, Hyderabad city and availability of storage at NSP. PRP is affecting the day to day existence and commitments in Telangana.

In response, Special Chief Secretary, GoAP explained that those are mere fears in the minds. The PRP HR draws water in a transparent manner and that Andhra Pradesh is not taking other State's water. The water is drawn as per the allocation made by KWDT-I Award and KRMB's regulations. It is taken up as the existing vents are not able to draw sufficient water at lower levels.

Principal Secretary, GoTS expressed apprehension regarding monitoring of releases at PRP HR. In response, Chairman informed that the releases at PRP HR are measured by Joint Teams comprising officials of both the States.

Engineer-in-Chief (I), I&CAD Dept., GoTS stated that the basic principle as per the A.P. Reorganisation Act, 2014 is that any new project should be appraised by KRMB and sanctioned by Apex Council.

Chairman asked Members of T.S. whether they stand by their complaint on this project of A.P. Members of T.S reiterated their complaint.

Chairman stated that the A.P. Reorganisation Act, 2014 is binding on all the parties and as per section 85(8)(d) and para(7) of the Eleventh Schedule of the A.P. Reorganisation Act, 2014, no new project can be taken up by the States without getting the project proposal appraised, technically cleared by KRMB/CWC and recommended by KRMB before sanction by the Apex Council.

Reiterating the directive given to the State of A.P. based on the directions of Ministry of Jal Shakti (MoJS), Chairman directed the State of A.P. not to go ahead with the project till the DPR is submitted and appraised by the Board/CWC and sanctioned by Apex Council.

Chairman directed that the DPR should be submitted to KRMB within a week's time.

(Action: AP & KRMB)

Government of Andhra Pradesh has complained about taking up of the following eight (8) projects by Government of Telangana.

A) New Projects

1) Palamuru Ranga Reddy LIS

Special Chief Secretary, GoAP asked whether the Palamuru Ranga Reddy LIS and Dindi LIS were appraised by KRMB. These projects were objected to by A.P. several times and in the first meeting of the Apex Council also this matter was deliberated. He referred to minutes of the meeting of the Apex Council wherein the OSD, MoWR stated that the two projects are not among the six projects mentioned in the 11th schedule of A.P.

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Reorganisation Act, 2014. As per the provisions of the Act, these two projects have not been appraised and recommended by the KRMB.

He stated that these two are new projects, which should not be gone ahead with. Those project reports should be appraised by KRMB and put up to Apex Council.

Engineer-in-Chief (I), I&CAD Dept., GoTS stated that Palamuru Ranga Reddy LIS is very old project and it is well within the basin and allocation.

Principal Secretary, GoTS has presented a video of the Hon'ble PM's speech during his election campaign and stated that the PM himself has told that Palamuru Ranga Reddy LIS has been hanging fire for more than ten years, which implies that it is an old project.

Further, he added that they have certain documents giving clearances to Palamuru Ranga Reddy LIS and Dindi LIS. He stated that this project was taken up before bifurcation of the State. This project was considered as one of the Jalayagnam Projects and also listed on the floor of Assembly by the then Hon'ble Chief Minister. The Hon'ble Union Minister also stated positively in the Apex Council meeting about Palamuru Ranga Reddy LIS and Dindi LIS. The expenditure already incurred for Palamuru Ranga Reddy LIS is about Rs.12,000 crore.

Principal Secretary, GoTS also stated that the work is in progress. It is proposed to provide irrigation to 10 lakh acres and drinking water to about 126 villages in 7 mandals.

Chairman reiterated the observations of the Secretary, DoWR, RD & GR in the meeting taken by him on 21.01.2020 at New Delhi that any irrigation project which has not been techno-economically appraised by CWC and accepted by Technical Advisory Committee of DoWR, RD & GR should be considered as new project irrespective of the fact whether it was conceived before or after bifurcation of erstwhile A.P.

He stated that as per section 85(8) (d) and para (7) of the Eleventh Schedule of the A.P. Reorganisation Act, 2014, no new project can be taken up by the State without getting the project proposal appraised, technically cleared by

KRMB/CWC and recommended by KRMB before sanction by the Apex Council.

He further stated that on the directives of the Ministry of Jal Shakti, KRMB has directed that Telangana shall not go ahead with the project till the project is appraised by KRMB/CWC and sanction of Apex Council is obtained. Hence, the DPR of Palamuru Ranga Reddy LIS must be submitted to KRMB and directed the State representatives to submit the DPR in one week's time.

Members of Government of T.S. stated that this issue will be appraised to their State Government and further action will be taken accordingly.

(Action: TS & KRMB)

2) DINDI LIS

Engineer-in-Chief (I), I&CAD Dept., GoTS stated that it is an offshoot of Palamuru Ranga Reddy LIS and is much smaller than Palamuru Ranga Reddy LIS. The Estimated Cost is Rs.2,000 crores. It serves two lakh acres of land. The work is in progress.

He stated that the Government issued G.O. Ms. No. 159, dated 07.07.2007 and G.O.Ms. No. 107 dated 11.06.2015 for taking up the scheme. Hence, the Board may consider it as an old scheme.

Principal Secretary, GoTS stated that this scheme was sanctioned before 2014, similar to Palamuru Ranga Reddy LIS, i.e., before bifurcation of State. Hence, the Board may consider it as an old scheme.

Special Chief Secretary, GoAP stated that regulation of supply of water cannot be done without jurisdiction and they would like to hand over all the project outlets to KRMB, and requested Telangana State to agree for notifying the jurisdiction of KRMB.

Chairman mentioned that the jurisdiction is to be notified by GoI, and draft proposal for the same have been sent by KRMB to MoWR, RD & GR.

He further stated that as per the relevant sections of A.P. Reorganisation Act, 2014 and minutes of the meeting taken by the Secretary, DoWR, RD & GR on 21.01.2020 any irrigation project which has not been techno-economically appraised by CWC and accepted by Technical Advisory Committee of DoWR, RD & GR should be considered as new project irrespective of the fact whether it was conceived before or after bifurcation of erstwhile A.P.

Chairman stated that as per section 85(8)(d) and para (7) of the Eleventh Schedule of the A.P. Reorganisation Act, 2014, no new project can be taken up by the State without getting the project proposal appraised, technically cleared by KRMB/CWC and recommended by KRMB before sanction by the Apex Council.

Reiterating the directive given to the State of Telangana based on the directions of MoJS, Chairman directed the State of Telangana not to go ahead with the project till the DPR is submitted and appraised by the Board/CWC and sanctioned by Apex Council.

The Chairman directed that the DPR should be submitted to KRMB within a week's time.

(Action: TS & KRMB)

3) Bhakta Ramadas LIS

Engineer-in-Chief (I), I&CAD Dept., GoTS said it is the scheme to serve tail end ayacut of SRSP system, where water availability is very less. Hence, as a temporary measure the same ayacut is fed by lifting water from NSLC and is accounted for in the utilisation of NSLC within the allocation. It is a small project serving about 40,000 acres- 50,000 acres of land. It was planned for lifting 5 TMC of water, but it lifts 2- 3 TMC of water at present. He informed that this is a completed project.

Engineer-in-Chief, WRD, GoAP stated that the same principle of new projects is to be applied for this project also. Mere expenditure on the project and utilisations of water does not give any right to go ahead with the project without appraisal by KRMB.

Special Chief Secretary, GoAP stated that the Krishna is a deficit river basin. Karnataka has plans to raise its dam's levels. There are many flood based projects in A.P. and T.S. and when flood water is going to sea, it should be utilised effectively. If the Board has jurisdiction, flood water can be used effectively through the flood based projects.

Chairman stated that notifying jurisdiction and getting project clearances are two separate issues and need not be linked to each other.

He further stated that as per section 85(8)(d) and para (7) of the Eleventh Schedule of the A.P. Reorganisation Act, 2014, no new project can be taken up by the State without getting the project proposal appraised, technically cleared by KRMB/CWC and recommended by KRMB before sanction by the Apex Council.

Reiterating the directive given to the State of Telangana based on the directions of MoJS, Chairman directed the State of Telangana not to go ahead with the project till the DPR is submitted and appraised by the Board/CWC and sanctioned by Apex Council.

Chairman directed that the DPR should be submitted to KRMB within a week's time.

(Action: TS & KRMB)

4) Mission Bhagiratha

Principal Secretary, GoTS stated that Mission Bhagiratha is a complex and huge scheme to supply drinking water to one crore families. It is not a separate project but it is taken up considering 10% of water for drinking purpose from various sources within its allocation of Krishna water. He further stated that approximately 50 TMC of water is required for this scheme, out of which about 30 TMC is from Godavari waters and about 20 TMC is from Krishna waters.

Principal Secretary, GoTS stated that under this scheme water for domestic use is drawn from many sources/projects, which have been cleared by CWC and sanctioned/commissioned before bifurcation of the State.

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Engineer-in-Chief (I), I&CAD Dept., GoTS stated that the first priority is given to drinking water and regulation of water should prioritise drinking water. Most of the project is completed; about 85 lakh families are getting water, whereas 10 lakh families are due to get the benefit. It is in last stage of completion.

Principal Secretary, GoTS stated that Government of Telangana can't go back now on implementing this scheme.

Chairman stated that as per section 85(8)(d) and para (7) of the Eleventh Schedule of the A.P. Reorganisation Act, 2014, no new project can be taken up by the State without getting the project proposal appraised, technically cleared by KRMB/CWC and recommended by KRMB before sanction by the Apex Council.

Reiterating the directive given to the State of Telangana based on the directions of MoJS, Chairman directed the State of Telangana not to go ahead with the project till the DPR is submitted and appraised by the Board/CWC and sanctioned by Apex Council.

Chairman directed that the DPR should be submitted to KRMB within a week's time.

(Action: TS & KRMB)

5) <u>Thumilla LIS</u>

Engineer-in-Chief, WRD, GoAP stated that this scheme has adverse effect on drinking water supplies to Kurnool District as the water is lifted from the foreshore of Sunkesula Barrage. It is the only sustainable water source of drinking water to Kurnool District. Telangana State is tapping the water for irrigation also, which is a serious issue.

Principal Secretary, GoTS stated that modernisation of Rajolibanda Diversion Scheme (RDS) was taken up in the year 2015. However, Rayalaseema people are not allowing to raise the level of anicut by 6 inches as suggested by the Expert Committee. Under the RDS scheme water is available to irrigate 7,000 acres by gravity against 87,000 acres sanctioned.

In order to fill this gap Thummilla lift scheme is taken up. He informed that this project is completed.

Engineer-in-Chief (I), I&CAD Dept., GoTS stated that erstwhile State of A.P. has issued a G.O. for modernization of RDS, which will enable to utilise 10-15 TMC of water. He stated that an amount of Rs. 87 crore was deposited with Karnataka State, out of which Rs. 30 crore was spent for canal system.

Engineer-in-Chief, WRD, GoAP stated that A.P. has no objection for restoration, but raising of crest is the main objection as it will affect the ayacut in A.P.

Chairman stated that as per section 85(8)(d) and para (7) of the Eleventh Schedule of the A.P. Reorganisation Act, 2014, no new project can be taken up by the State without getting the project proposal appraised, technically cleared by KRMB/CWC and recommended by KRMB before sanction by the Apex Council.

Chairman directed that the DPR should be submitted to KRMB within a week's time.

(Action: TS & KRMB)

B) Projects in which scope is enhanced

1) <u>Mahatma Gandhi Kalvakurthy LIS (MGKLIS)</u>

Principal Secretary, GoTS has stated that this scheme is taken up in the erstwhile State of A.P. The project allocation is enhanced from 25 TMC to 40 TMC for increasing the ayacut of 2.5 lakh acres to 4.0 lakh acres. He also stated that work is completed.

Chairman reiterated the observations by the Secretary, DoWR, RD & GR in the meeting taken by him on 21.01.2020 at New Delhi that projects/schemes, when there is change in scope such as, change in location of intake points, changes in alignment of canal distribution network, changes in size and geographical location of command area to be served, change in storage, increase in water utilisation etc., should be treated as new schemes irrespective of the status of construction of project for the purpose of appraisal.

11/35

Chairman directed that the DPR should be submitted to KRMB within a week's time.

(Action: TS, AP & KRMB)

2) Srisailam Left Bank Canal (SLBC) with an additional utilisation of 10 TMC

Engineer-in-Chief (I), I&CAD Dept., GoTS stated that the ayacut was enhanced from 3.0 lakh acres to 4.0 lakh acres by erstwhile A.P. without corresponding increased allocation of water. Hence, for the purpose of meeting the requirement of water for increased ayacut, enhanced water allocation is contemplated. He further stated that enhanced water allocation from 30 to 40 TMC by T.S. will be met from within the allocations of T.S. He informed that tunnelling work of this scheme is ongoing.

Chairman reiterated the observations by the Secretary, DoWR, RD & GR in the meeting taken by him on 21.01.2020 that a project/scheme, when there is change in scope that should be treated as new scheme irrespective of the status of construction of project for the purpose of appraisal.

Reiterating the directive given to the State of Telangana based on the directions of MoJS, Chairman directed the State of Telangana not to go ahead with the project till the DPR is submitted and appraised by the Board/CWC and sanctioned by Apex Council.

Chairman directed that the DPR should be submitted to KRMB within a week's time.

(Action: TS & KRMB)

3) Nettempadu LIS

Engineer-in-Chief (I), I&CAD Dept., GoTS stated that the project is almost completed and only the work of tail end minor systems are under progress.

Chairman reiterated the observations by the Secretary, DoWR, RD & GR in the meeting taken by him on 21.01.2020 a project/scheme, when there is change in scope that should be treated as new scheme irrespective of the status of construction of project for the purpose of appraisal.

12/35

Chairman directed that the DPR should be submitted to KRMB within a week's time.

(Action: TS & KRMB)

Chairman asked Members of A.P state whether they stand by their complaints on the above projects of Telangana. Members of A.P reiterated their complaints.

In respect of Projects taken up by Government of Telangana, Members of GoTS stated that the issue of submission of DPRs will be appraised to their State Government and further action will be taken accordingly.

In addition to the above, complaints were received from Telangana State about the following projects of A.P.

1) **Muchumarri LIS**

Special Chief Secretary, GoAP stated that Muchummarri LIS is completed before the bifurcation of Andhra Pradesh. He stated that no order was given for expansion and no work was done after bifurcation. He also stated that they will not submit the DPRs of the projects for which G.Os. were issued by the State before bifurcation of the State. However, he stated that all the documents of the Projects taken up post bifurcation will be submitted. He stated that they would reply if the representatives of T.S. show any evidence that the scheme is completed after bifurcation.

Chairman stated that the project reports of all the projects that were not appraised and cleared by competent authority, should be submitted to KRMB for appraisal, irrespective of whether any project was taken up before or after bifurcation of the State.

Principal Secretary, GoTS stated that the point of Special Chief Secretary, GoAP is not acceptable to Telangana, as the situation between Andhra Pradesh and Telangana is different. Telangana movement was started because of great injustice done. Projects were not sanctioned, true share of water was not given, no roads were done and the water which should have come to Telangana was not coming, which were causes of the whole

movement. They have serious objection to the stand of A.P. as most of the projects in A.P. were completed pre bifurcation, whereas projects in Telangana were not given the same importance. T.S. Government is at great disadvantage as it is a recently formed State and after formation of the new State only the projects were modified and taken up. He also stated that the KWDT-I allocated water to the three States. Now that the new State of Telangana is formed and fair share of Telangana in the waters is yet to be finalised and is under the purview of KWDT-II. Telangana is likely to get more allocation of water.

Chairman reiterated the observations of the Secretary, DoWR, RD & GR in the meeting taken by him on 21.01.2020 that any irrigation project which has not been techno-economically appraised by CWC and accepted by Technical Advisory Committee of DoWR, RD & GR should be considered as new project irrespective of the fact whether it was conceived before or after bifurcation of erstwhile A.P.

Chairman directed that the DPR should be submitted to KRMB within a week's time.

(Action: AP & KRMB)

2) Gundrevula Reservoir

Special Chief Secretary, GoAP stated that this project is yet to be taken up and a letter was sent to Telangana for their permission because there are areas coming under submergence in Telangana.

Engineer-in-Chief (I), WRD, GoAP stated that the G.O. itself says the project can be taken up only with the concurrence of T.S. Permission is pending with Telangana.

Chairman stated that as per section 85(8)(d) and para (7) of the Eleventh Schedule of the A.P. Reorganisation Act, 2014 and reiterating the directive given to the State of A.P. based on the directions of MoJS, Chairman directed the State of A.P. not to go ahead with the project till the DPR is submitted and appraised by the Board/CWC and sanctioned by Apex Council.

(Action: AP & KRMB)

3) LIS for Supplementation of Gajuladinne ayacut

Engineer-in-Chief (I), WRD, GoAP stated that there is no such scheme/project existing.

Members from Telangana State agreed that if it does not exist, the same can be dropped. Hence, the complaint may be treated as dropped, if there is no such scheme.

4) Guru-Raghavendra LIS

Engineer-in-Chief (I), WRD, GoAP stated that it is a small scheme completed before bifurcation of State.

Special Chief Secretary, GoAP stated that the G.Os. for this project were given in the years 2003, 2004 and 2005 and has since been completed.

Special Chief Secretary, GoTS stated that the DPR must be submitted for appraisal.

Chairman reiterated the observations of the Secretary, DoWR, RD & GR in the meeting taken by him on 21.01.2020 and directed that the DPR of this project must be submitted for appraisal by KRMB/CWC within a week's time.

(Action: AP & KRMB)

5) **Pulikanuma LIS Scheme**

Engineer-in-Chief (I), WRD, GoAP stated that it is a part of Gundrevula reservoir and the G.Os. were issued before bifurcation of State and the project has been completed.

Chairman reiterated the observations of the Secretary, DoWR, RD & GR in the meeting taken by him on 21.01.2020 and directed that the DPR of this project must be submitted for appraisal by KRMB/CWC within a week's time.

(Action: AP & KRMB)

6) Siddapuram LIS

Engineer-in-Chief (I), WRD, GoAP stated that it is a completed project and it is for lifting water from Veligodu reservoir and not from Srisailam reservoir.

Engineer-in-Chief (I), I&CAD Dept., GoTS stated that their stand that DPR should be submitted.

Chairman reiterated the observations of the Secretary, DoWR, RD & GR in the meeting taken by him on 21.01.2020 and directed that the DPR of this project must be submitted for appraisal by KRMB/CWC within a week's time.

(Action: AP & KRMB)

7) Sivabhasyam LIS

Special Chief Secretary, GoAP stated that this project is completed in the year 2001 and it is a lift scheme from minor irrigation tank of capacity 600 mcft situated on Munimadugulavagu. The name was changed from Varadarajaswamy Gudi Project. Restoration of the scheme was done by JICA funding.

Engineer-in-Chief (I), I&CAD Dept., GoTS stated that though it is not drawing water from any reservoir in Krishna basin, its scope was increased from Minor to Medium.

Special Chief Secretary, GoAP asked the representatives of T.S. to furnish any G.O. in support of their statement of increasing the scope of it from Minor to Medium.

Engineer-in-Chief (I), I&CAD Dept., GoTS stated that they would submit evidence.

Chairman reiterated the observations of the Secretary, DoWR, RD & GR in the meeting taken by him on 21.01.2020 and directed that the DPR of this project must be submitted for appraisal by KRMB/CWC within a week.

(Action: AP & KRMB)

16/35

8) Munneru Scheme

Special Chief Secretary, GoAP stated that the Munneru barrage scheme was taken up downstream of a 100 years old existing anicut in erstwhile Andhra Pradesh under Jalayagnam. There has been no change in the scope of the project and it is an old scheme.

Principal Secretary, GoTS stated that same is the case with Palamuru Ranga Reddy LIS and Dindi LIS and quoted the sanctioned G.O. nos. 72 Dt. 08.08.2013 and for Dindi G.O. Ms. No. 159 dated: 07.07.2007.

In response, Special Chief Secretary, GoAP pointed out that in the Orders issued in respect of Palamuru Ranga Reddy LIS and Dindi LIS there is no mention about the old G.Os. issued earlier and as such the orders were issued afresh and hence those are to be treated as new projects.

Principal Secretary, GoTS stated that T.S. takes objection to the above stand. He stated that any project even though completed before bifurcation of the State, it prejudicially affects the use of river water by Telangana. Hence, all such projects should be appraised.

Telangana officials informed that while responding to a CWC's letter in 2017, they have stated that due to 1 TMC gross storage of the scheme, there would be some submergence in the territory of T.S. The representatives of A.P. stated that as submergence lies in Telangana, they would go ahead with the project only after consent of Telangana.

Engineer-in-Chief (I), WR Dept., GoAP stated that there is no proposal of enhancement at present. Principal Secretary, GoTS stated that if there is no submergence in Telangana, there is no complaint.

Chairman reiterated the observations of the Secretary, DoWR, RD & GR in the meeting taken by him on 21.01.2020 and directed the A.P. State to furnish DPR of this project for appraisal by KRMB/CWC within a week.

(Action: AP & KRMB)

17/35

9) RDS Right Canal

Engineer-in-Chief (I), WRD, GoAP stated that it is a small irrigation project to utilise 4 TMC of water and G.O. was issued on 29.01.2019. However, the DPR for this project is not yet ready and will be submitted whenever ready.

(Action: AP & KRMB)

10) New LIS on Tungabhadra River in between RDS and Sunkesula Barrage

Engineer-in-Chief (I), WRD, GoAP stated that no such scheme exists. Members from Telangana State agreed that if it does not exist, the same can be dropped. Hence, the complaint may be treated as dropped, if there is no such scheme.

11) Vaikuntapuram Barrage on River Krishna Upstream of Prakasam Barrage

Engineer-in-Chief (I), WRD, GoAP stated that this project proposal was deferred. Members from Telangana State stated that if the project was deferred, the same can be dropped. Hence, the complaint may be treated as dropped, if there is no such project proposal.

12) Interlinking of Godavari and Pennar River in Phase-I from Harishchandrapuram (V) to Nekarikallu(V) in Guntur District

Engineer-in-Chief (I), WRD, GoAP stated that no orders were given to this project and the proposal was withdrawn. Members of Telangana State stated that if the project was withdrawn, the same can be dropped. Hence, the complaint may be treated as dropped, if there is no such project proposal.

13) Vedavathi (Hagari) River LIS

Engineer-in-Chief (I), WRD, GoAP stated that this scheme is not taken up so far. However, the G.O. was issued in January, 2019 and stated that DPR will be submitted, whenever prepared.

(Action: AP & KRMB)

14) **Naguladinne LIS**

Engineer-in-Chief (I), WRD, GoAP stated that no such scheme exists. Members from Telangana State stated that if there is no such scheme, the same can be dropped. Hence, the complaint may be treated as dropped, if there is no such scheme.

Chairman asked Members of T.S. whether they stand by their complaints on the above projects of A.P. Members of T.S. reiterated their complaints.

In respect of projects taken up by Government of Andhra Pradesh, Members of GoAP stated that they will not submit the DPRs of the projects for which G.Os. were issued before bifurcation of the State.

However, in respect of projects for which G.Os. are issued after bifurcation, they stated that the issue of submission of DPRs will be appraised to their State Government and further action will be taken accordingly.

Item 12.3

Water sharing during the water year 2020-21

Data of utilisations made by both the States during the water year 2019-20, as per the information available in KRMB, was presented. These are subject to reconciliation of utilisation data to be done. In respect of certain outlets namely, K.C. Canal, NS Right Main Canal, Krishna Delta System, MGKLI, etc., the data has been reconciled up to 16.12.2019. For NS Left Main Canal and Pothireddypadu HR data has been reconciled up to 20.04.2020.

Engineer-in-Chief (I), WRD, GoAP stated that they want to consider availability of water at a lower of level of+ 807 ft in Srisailam and below MDDL of + 510 ft in Nagarjunasagar and would like the utilisation figures revised, to avoid showing excess utilisation by Andhra Pradesh. Engineer-in-Chief, GoTS stated that as the water year 2019-20 has already been completed, it would be for academic purpose only to finalise the water account for the water year 2019-20. Chairman stated that this may be done by the concerned officers of the States and KRMB while reconciling the data as on 31.05.2020 i.e., by the end of the last water year.

Principal Secretary, GoTS stated that Telangana has a share in 45 TMC of Godavari water allocated to erstwhile AP from the waters diverted from Godavari River to Krishna River.

Engineer-in-Chief (I), I&CAD Dept., GoTS stated that even though the monsoon starts early in June, water reaches NSP in the month of August or so. Till that time, they would like to use the saved water (unutilised water) for drinking purpose. He stated that such saved water has to be accounted for in the utilisations of TS against the last water year i.e., 2019-20.

Chairman asked whether it was discussed in the Three Member Committee meeting held in April 2020. Engineer-in-Chief (I), I&CAD Dept., GoTS stated that carry over of deficit and excess waters were not discussed in that Three Member Committee meeting.

Chairman stated that for the last three years the ratio of 66:34 was adopted excluding Minor Irrigation and diversion of Godavari water.

Engineer-in-Chief (I), I&CAD Dept., GoTS stated that diversion of Godavari water should be considered and the issue should be resolved. Without deciding the share in diversion water, water sharing ratio can't be resolved. Further, he stated that the share of diversion of Godavari water will influence the present ratio, in a positive direction.

Chairman, KRMB gave a brief background to the Principal Secretary, GoTS, he being a new Member (Admin), about how this ratio was arrived at duly quoting the decisions taken in the meeting of MoWR, RD & GR held on 18th -19th June 2015 and decisions in subsequent Board meetings. Further, he also gave details of 811 TMC trifurcated among the three regions of Andhra, Rayalaseema and Telangana, totalling 512 TMC for combined Andhra and Rayalaseema and 299 TMC for Telangana.

Principal Secretary, GoTS stated that they have completed Mission Bhagiratha and enhanced a few projects' capacity namely Kalwakurthy LIS, Bhakta Ramadasu LIS. Now they need more share as they have committed/completed projects. GoTS will be grateful, if their requirements are met.

Chairman stated that diversion of Godavari water was discussed in the meeting held on 15.02.2018 in the Ministry of WR, RD & GR, wherein it was decided that the Ministry will examine the issue for taking further course of action. So, KRMB will request the Ministry to do needful in the matter. However, if the States agree they can discuss and decide on the above issue.

Engineer-in-Chief (I), I&CAD Dept., GoTS stated that as per the KWDT-1 Award the figure of Minor Irrigation (MI) of TS was 89 TMC. Based on the statistics of recent few years, the utilisations under MI in Telangana is about 46 TMC only. He requested to consider the same and arrive at the water sharing ratio on this basis.

Principal Secretary, GoTS stated that now clarity is there about the Minor Irrigation figure and it is much less than 89 TMC. He wanted that the ratio must be changed duly considering only 46 TMC utilisation under MI.

Engineer-in-Chief (I), WRD, GoAP stated that tribunal has given the allocation and there is no need to disturb that. GoTS have enhanced the capacities of Minor Irrigation Tanks under Mission Kakatiya. Moreover, Telangana is also diverting 240 TMC of Godavari waters. If 89 TMC under Minor Irrigation is considered the ratio will be 70:30 for AP and TS respectively.

Special Chief Secretary, GoAP requested to defer the issue so that it can be discussed later.

Chairman stated that it will be discussed in the next meeting and till such time, the same arrangement (66:34) may be continued, for which both the States have agreed.

(Action: AP, TS & KRMB)

Item 12.4

Implementation of Telemetry Phase- II

Status of the telemetry system under KRMB was presented.

The Engineer-in-Chief (I), I&CAD Dept., GoTS stated that telemetry station at Pothireddypadu is important and discharge measurements at this location should be more accurate to avoid apprehensions.

Chairman stated that KRMB could not take up the Phase-II telemetry (9 Nos.) because of paucity of funds. He further, stated that if telemetry comes into existence in all major outlets, there will be more transparency and the data can be considered for water accounting.

Principal Secretary, GoTS and Special Chief Secretary, GoAP agreed and requested KRMB to write letters to the States so that they can sensitise their Governments on the importance of Telemetry which could facilitate to prioritise the release of funds to KRMB.

Chairman concluded that a letter, highlighting essentiality of telemetry and the fund requirement, will be written by KRMB to the States. Administrative representatives of the States agreed to expedite the release of requisite funds to KRMB.

(Action: AP, TS & KRMB)

Item 12.5

Sharing of Power during the water years 2019-20 and 2020-21

Member (Power), KRMB presented details of power generated by the two States since inception of the Board. During the years from 2014-15 to 2018-19, it was agreed to share the power generation benefits at Srisailam in the ratio of 50:50. He informed that the Committee constituted by MOP to address the power sharing issues between the two States was abolished due to various reasons. Further, he requested both the States to decide the ratio of sharing the power sharing benefits at Srisailam project for the current water year.

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Engineer-in-Chief (I), WRD, GoAP stated that at Srisailam project Telangana has been generating more power than the agreed ratio of 50:50. The cost of power being Rs. 7/- per unit, the excess power generation by T.S is causing a burden on AP. He also mentioned that as T.S. GENCO is generating power without the knowledge of the WRD authorities of Andhra Pradesh, it is causing lowering the levels in Srisailam reservoir and PRP HR is not able to draw the requisite water.

Engineer-in-Chief (I), I&CAD Dept., GoTS informed that sometimes generation of power by T.S. GENCO has been on little higher side, due to higher installed capacity in Srisailam LBPH and also for maintaining the grid.

Details of the power generation by hydro power plants on Srisailam Project from the year 2014-15 to 2019-20 is at **Annexure-III.**

Member (P) mentioned from the Annexure-III that A.P. GENCO generated more power during the years 2015-16 and 2016-17 than agreed ratio. T.S. GENCO generated more power during the years 2014-15, 2017-18, 2018-19 and 2019-20. He advised both the States to adhere to the agreed ratio of 50:50 in sharing power generation benefits at Srisailam.

Chairman stated that the power generation being incidental while drawing water for irrigation and drinking purposes, the downstream requirements from NSP may be kept in view.

Members of the States have agreed to share power generation benefits at Srisailam project in the ratio of 50:50 during the current water year 2020-21.

(Action: AP, TS & KRMB)

Item 12.6

Budget/ Funds requirement for KRMB

Director (Finance), KRMB presented the details of KRMB Budget to the Board. She explained that as per the decision of 11th meeting of the Board, for the FY 2020-21,GoAP has to provide an amount of Rs.592.10 lakh for FY 2020-21. Similarly, GoTS has to provide Rs.926.95 lakh, which includes balance funds of Rs.89.45 lakh of the previous FY 2019-20. Further, she requested GoAP and GoTS to release an amount of Rs.209.38 lakh and Rs.298.83 lakh respectively for the 1st quarter of FY 2020-21. The expenditure incurred in the FY 2019-20 is Rs. 483.94 Lakh and was noted by the Members. The details of budget approved, funds released by States, expenditure and funds to be released for the 1st quarter of FY 2020-21 are given in **Annexure-IV**.

Administrative Members of both the States have stated that they will release their respective share of funds expeditiously.

Director (Finance) further informed that Audit team from the O/o Director General of Audit, Scientific Department, Chennai audited the accounts of KRMB for the years from 2014-15 to 2018-19. The audit report is yet to be received by KRMB. On receipt of the report the same will be placed in next meeting of the Board.

Chairman stated that KRMB will address both the States once again for release of requisite budgetary funds expeditiously.

(Action: AP, TS& KRMB)

Item 12.7

Posting of Officers/Staff to KRMB

Director (Finance), KRMB presented the details of posts in the Board Secretariat approved by the Board and requested both the States to seek prior consent of KRMB before posting the officials/staff to KRMB for smooth functioning of the Board.

Chairman stated that posting orders of State officers/staff for deputation to KRMB are issued by the States without consent of the KRMB. If such officers/staff are not found suitable for the work in KRMB, the Board's function is will get impacted negatively in addition to not being in the States' interests too. Hence, he requested both the States to furnish the employee details along with their bio-data for prior consent of the KRMB before posting. Members of the Board agreed with the Chairman's view.

On enquiry by the Special Chief Secretary, GoAP whether any allowance is given to employees of KRMB. It was informed by the Chairman that no additional allowance is given to the staff posted in KRMB. Chairman stated that it is learnt that there is an additional allowance for the personnel posted in Inter State Water Resources (ISWR) Wing of Govt. Telangana. Administrative Members of both the States expressed that similar allowance may be paid to all the staff of KRMB. Chairman requested the Govt. of Telangana representatives to share the details of the allowance being paid for their staff in ISWR Wing, for which they agreed.

After deliberation it was decided that an additional allowance be given to all State and Central Government personnel in KRMB on the similar lines as is being given to the staff in the ISWR Wing of Govt. of Telangana.

(Action: AP, TS & KRMB)

Item 12.8

Any other item with the permission of the Chair

Items furnished by Government of AP

Item 12.8.1

Exemption of utilisations made by both the States during the flood period when all dams are spilling

Engineer-in-Chief (I), WR Dept., GoAP has requested that the utilisations made by both the States during the period, when all the reservoirs on the main stem of Krishna river are surplussing be exempted from water accounting as utilisation, as such waters, if not utilised, would have flown to the sea.

Engineer-in-Chief (I), I&CAD Dept., GoTS stated that as a working arrangement 50% of the water drawn by both the States during the period when all the main stem projects were surplussing may be considered as utilisations for accounting purpose. However, Principal Secretary, GoTS stated that the decision in this regard may be put on hold.

Chairman stated that this issue may be settled by the technical Committee formed by the Ministry of Jal Shakti. Further, he brought to the notice of the Board that certain data was sought by the Committee from both the States and KRMB. KRMB has furnished the data available with them. AP has furnished some data. Telangana is yet to furnish the data. The complete data as requested by the Chairperson of the Committee from both the States was supposed to be submitted by 31.05.2020, but the same has not yet been submitted. He asked both the States to furnish all the requisite data immediately to the Committee. He stated that as soon as the data is furnished to the Committee, KRMB will request the Committee to decide the issue expeditiously.

Principal Secretary, GoTS asked for one month's time extension to submit the data.

Chairman stated that for the previous water year the ratio of sharing of surplus water utilised by A.P. and T.S. during the time of surplussing of all main stem projects may be taken based on Committee's final decision on the issue.

(Action: AP, TS & KRMB)

Item 12.8.2

Computation of Losses in NSLC

Engineer-in-Chief (I), WR Dept., GoAP has requested that Telangana should ensure the allocated water at the Border of AP and TS. It has been observed in the past two seasons that 39 to 44% of losses were added in the account of utilisation against AP, whereas GoAP has observed the losses percentage in the order of 27%.

Engineer-in-Chief (I), I&CAD Dept., GoTS stated that the Committee constituted for assessing the losses has carried out observations in the years 2017 and 2019 and worked out the losses in the range of 39 to 44 %. Members of A.P. said that the losses computed by the Committee are on higher side and a new Committee may be formed for the purpose.

Engineer-in-Chief (I), WRD, Govt. of A.P. stated that the losses may be shared equally between the States.

Chairman stated that the report of the Committee was sent to both the States in February 2020 and sought their observations. However, no observations were received from any State in KRMB.

Further, he stated that there was a problem of inconsistent flow of water in the canal due to uneven water regulation during the observations in the year 2019 and hence the Committee could not make proper observations.

It was decided to take the observations of losses in the NSLC in this water year 2020-21 also by a Committee. Chairman requested Member, TS to regulate the water properly in NSLC to facilitate correct observations by the Committee.

(Action: AP, TS & KRMB)

Item 12.8.3

Shifting of KRMB headquarters to Vijayawada, Andhra Pradesh

Engineer-in-Chief (I), WRD, GoAP stated that as per the A.P. Reorganisation Act, 2104 KRMB headquarter should be in the State of Andhra Pradesh and requested to shift the headquarter of KRMB to Vijayawada, Andhra Pradesh.

Principal Secretary, GoTS stated that Hyderabad is a common capital for 10 years and till the notification of KWDT-II Award, this office may be continued in Hyderabad due to its better location which will help in smooth and efficient functioning of the Board. GoTS would prefer KRMB to stay in Hyderabad till such time.

Special Chief Secretary, GoAP stated that KRMB should be shifted to Vijayawada, Andhra Pradesh. He also requested that the views of the two States may be referred to the Ministry.

Chairman stated that as per minutes of the meeting taken by Secretary, Union Ministry of Home Affairs with the officials of A.P. and T.S. on 09.10.2019, final decision in the matter is to be taken by the Ministry of Jal Shakti (Dept. of Water Resources, RD & GR) and that KRMB will abide by the Ministry's decision.

(Action: KRMB)

Item 12.8.4

Notification of Jurisdiction of KRMB

Special Chief Secretary, GoAP reiterated their request to notify Jurisdiction of KRMB. Principal Secretary, GoTS stated that the issue of Jurisdiction of KRMB may be discussed after KWTD-II Award is notified.

Engineer-in-Chief (I), WRD, GoAP stated that the control of Nagarjuna Sagar Right Main Canal (NSRC), which is presently under the control of Govt. of T.S., be handed over to Govt. of A.P., till jurisdiction of KRMB is finalised, as it is serving the requirements of A.P. State only.

Chairman informed that a proposal on the jurisdiction of KRMB was submitted to Ministry of Jal Shakti by KRMB and this issue may be placed in the meeting of the Apex Council for its consideration.

(Action: AP, TS & KRMB)

Items furnished by Government of Telangana

Item 12.8.5

Reckoning 20% as utilization out of water drawn towards Drinking water supply

Representatives of Government of T.S. reiterated their request that only 20% of water drawn for drinking purposes be considered as consumptive use as per the provisions of the KWDT-I Award. Representatives of Government of A.P. did not agree for this stating that the balance 80%

regenerated flow of water used for drinking purposes in Hyderabad is not known to reach in the river. Further, ENC (I), WRD, A.P. stated that if the T.S. contention is agreed to, in case of A.P. State's drawal of water for drinking purposes also, only 20% of it is to be considered as consumptive use. Principal Secretary, GoTS stated that this can be applicable in case of drawals of drinking water by A.P. too. Special Chief Secretary, GoAP stated that if the upper riparian States also claim to account only 20% of drawals made towards drinking water, it will adversely affect both Telangana and Andhra Pradesh. He also opined that both the States may like to discuss the issue in a separate meeting.

Chairman stated that both the States were requested to give their opinion to refer the issue to CWC. Telangana gave their opinion and A.P. is yet to furnish. Chairman asked the representatives of A.P. to give their opinion in one week, so that the issue will be referred to CWC.

(Action: AP & KRMB)

Item 12.8.6

Telangana can carryover part of its share to next Water Year in terms of liberty granted by KWDT-I under Scheme A of allocation

Engineer-in-Chief (I), I&CAD Dept., GoTS requested for carrying over the saved water in the previous water year to next water year for drinking water purpose (i.e., accounting it for the Water Year 2019-20) in terms of liberty granted by KWDT-I Award. Further, he stated that in view of drinking water requirements of Hyderabad city till requisite inflows come into Nagarjuna Sagar i.e. till September, they need to keep required quantity of water in the NSP.

Engineer-in-Chief (I), WRD, GoAP stated that KWDT-I is not about stored water carry over to next water year. This dispute is under consideration in the KWDT-II. Further, he added that if good inflows are not there, then the issue arises for Andhra Pradesh also. He stated that the water use account has to be closed every year.

Principal Secretary, GoTS read out a clause of the Award and stated that saved/stored water may be used for Hyderabad drinking water because it is a critical need.

Chairman noted that necessity of drinking water is there for both the States and the views of A.P. State will be sought by KRMB.

(Action: AP & KRMB)

Item 12.8.7

Utilization of 45 TMC by Telangana in terms of 04.08.1978 Agreement of GWDT in view of CWC Clearance to Polavaram Project

Principal Secretary, T.S. stated that in the 80 TMC of Godavari water diverted to Krishna through Pattiseema LIS, Telangana has a share in 45 TMC allotted to the erstwhile State of AP. He requested KRMB to apply the decision of the Award and recommend the share of TS in 45 TMC of water.

Special Chief Secretary, A.P. stated that this issue is under consideration of KWDT-II.

Chairman Stated that the issue was discussed in the meeting held in the Ministry of Jal Shakti in February 2018 and was recorded that the Ministry will examine the issue for taking further course of action. KRMB will submit the opinions of both the States to the Ministry in this regard.

(Action: KRMB)

The meeting ended with a vote of thanks to the Chair.

Annexure -I

List of participants in the 12th Board Meeting on 04.06.2020

Sl. No.	Name of the Officer Shri/ Smt.	Designation / Office
I.	KRMB Secretariat	
1	A. Paramesham	Chairman
2	L.B. Muanthang	Member (Power)
3	R.V. Prakash	Superintending Engineer
4	B. Prema Kumari	Director (Finance)
5	G. Ananda Kumar	Deputy Director
6	C. Ashok Kumar	Executive Engineer
7	S. Siva Sankaraiah	Executive Engineer
8	Y. Raghunadha Rao	Executive Engineer
9	M. Venugopal	Deputy Executive Engineer
10	S. Sridhar Kumar	Deputy Executive Engineer
11	T. Ajay Yadav	Deputy Executive Engineer
12	K. Sreenadhudu	Asst. Director
13	A. Srirama Sastry	Assistant Executive Engineer
14	K. Srinivas	Assistant Executive Engineer
15	G.V.Lakshmi Kumari	Assistant Executive Engineer
16	B. Sreevatsala	Assistant Executive Engineer
17	I. Sujatha	Assistant Executive Engineer
18	A. Madhavilatha	Assistant Executive Engineer
19	D. Daiva Prasanthi	Assistant Executive Engineer
20	M. Rajesh Chari	Assistant Executive Engineer
21	M.N.A. Faheem	Assistant Executive Engineer
II.	Water Resources Department, Government of Andhra Pradesh	
1	Adithyanath Das, I.A.S.	Spl. Chief Secretary, WRD-Member
2	C. Narayana Reddy	Engineer-in-Chief (Irrigation), WRD-Member
3	B.K. Nageswara Rao	Chief Engineer, ISWR
4	Y. Veerasekhara Reddy	Deputy Director (Krishna)
5	A. Babu Rao	Executive Engineer, O/o the ENC(I)
6	S. Haranath	Assistant Engineer, PPM

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III. Irrigation and CAD Department, Government of Telangana		
1	Dr. Rajat Kumar, I.A.S.	Principal Secretary, I & CAD Dept., - Member
2	C. Muralidhar	Engineer-in-Chief (Irrigation), I & CAD Dept.,- Member
3	S. Narasimha Rao	Chief Engineer (Rtd), ISWR
4	Z. Srinivasa Rao	Chief Engineer, ISWR, (FAC)
5	V. Narasimha	Chief Engineer, NSP& AMRSLBC
6	L. Ananth Reddy	Chief Engineer, Mahaboob Nagar (P)
7	G. Shankar Naik	Chief Engineer, Hydrology & Investigation
8	V. Ramesh	Chief Engineer, PRLIS
9	K. Srinivas	Executive Engineer, PRLIS Div.7, Mahaboobnagar
10	T. Jaganmohan Sharma	Deputy Chief Engineer, PRLIS, Hyderabad
11	J. Vijaya Bhaskar	Deputy Chief Engineer-IV, O/o ENC (I)
12	S. Vijaya Kumar	Deputy Director (Krishna), C/o ISWR
13	K. Venkata Narayana	Dy. Executive Engineer, O/o ISWR
14	A. Jyothirmayi	Assistant Executive Engineer, NSP

Annexure -II

List of Projects

S.No.	Projects in Andhra Pradesh as informed by Telangana	S.No.	Projects in Telangana State as informed by Andhra Pradesh
1	Muchumarri LIS	1	PalamuruRanga Reddy LIS
2	Gundrevula Reservoir	2	Dindi(Nakkalagandi)LIS
3	LIS for supplementation of Gajuladinne ayacut	3	Bhakta Ramadasu LIS
4	Guru-Raghavendra LIS	4	Thumilla LIS
5	Pulikanuma LIS Scheme	5	Water Grid Project
6	Siddapuram LIS		**Enhancement of scope of the following three projects**
7	Sivabhasyam LIS	1	Kalwakurthi LIS with an additional utilization of 15 TMC
8	Munneru Scheme	2	Nettempadu LIS with an additional utilization of 3.4 TMC
9	RDS Right Canal	3	Srisailam Left Bank Canal (SLBC) with an additional utilization of 10 TMC
10	New LIS on Tungabhadra River in between RDS and Sunkesula Barrage		
11	Vaikuntapuram Barrage on River Krishna upstream of Prakasam Barrage		
12	Interlinking of Godavari and Pennar River in Phase-I from Harishchandrapuram(V) to Nekarikallu(V) in Guntur District		
13	Vedavathi (Hagari) River LIS		
14	Naguladinne LIS		
15	Rayalaseema Pumping System and enhancement of diversion capacity of PRP HR to 80,000 cusecs.		

Annexure -III

Monthly power generation by hydro power plants of Srisailam Project		
	2019-20	Units : MU
Jurisdiction	Andhra Pradesh State (IC = 911.8 M.W)	Telangana State (IC =2370.8 M.W)
	Srisailam Right Bank Power House	Srisailam Left Bank Power House
Installed Capacity (MW)	7x110	6x150
Jun-19	0.000	0.015
Jul-19	0.086	0.032
Aug-19	276.595	398.140
Sep-19	335.980	486.972
Oct-19	314.623	500.740
Nov-19	155.027	232.190
Dec-19	14.992	74.137
Jan-20	28.076	80.652
Feb-20	141.570	134.400
Mar-20	43.400	65.100
Apr-20	1.870	28.200
May-20	0.550	NA
Total	**1312.769**	**2000.578**
Ratio in %	39.62	60.38

Note:

Figures from June 2019 to Jan 2020 are as furnished by the both State GENCOS.

Figures for Feb 2020 to May 2020 have been taken from the respective websites.

Figures for May 2020 of TSGENCO are not available in the TSGENCO website.

Yearly power generation by hydro power plants of Srisailam Project						
S.No.	Year	Andhra Pradesh	Telangana	Total	Ratio in %	
					AP	TS
1	2014-15	1099.499	1737.384	2836.883	38.76	61.24
2	2015-16	174.961	146.539	321.5	54.42	45.58
3	2016-17	648.003	619.145	1267.148	51.14	48.86
4	2017-18	578.161	824.589	1402.75	41.22	58.78
5	2018-19	559.412	1004.719	1564.131	35.77	64.23

Annexure-IV

KRMB Budget and Expenditure Details

Amount Rs. In Lakhs

Sl. No.	Year	Budget approved by the Board	Budget to be shared		Funds released by		Total funds received by KRMB	Total Expenditure
			A. P	T.S.	A.P	T.S.		
1	From 2014-15 to 2018-19	4663.00	2331.50	2331.50	1256.17	407.32	1663.49	1261.54
2	2019-20	760.00	380.00	380.00	0.00	514.00	514.00	483.94
3	2020-21 (April 2020)	1675.00	837.50	837.50	0.00	0.00	0.00	70.09
3	Total	7098.00	3549.00	3549.00	**1256.17**	**921.32**	**2177.49**	**1815.57**

(i) As per decision of 11th meeting of Board Funds to be shared by both the States = 50% of (Exp. Up to 2018-19 and RE of 2019-20) = Rs.1261.54 L + Rs.760.00L = Rs.2021.54 Lakh

		Total amounts to be Shared	
		AP	TS
(ii)	50% Share amount of Rs.2021.24/2 between the States:	1010.77	1010.77
(iii)	Amounts received in KRMB by both the States up to 2019-20 :	1256.17	921.32
(iv)	Status of funds to be released to KRMB as agreed by both the States up to 2019-20 :	**-245.4**	**89.45**
(v)	Budget Approved by Board for F.Y.2020-21= Rs.1675.00 lakh :	837.50	837.50
(vi)	**Total amounts to be released during FY 2020-21 :**	**592.10**	**926.95**
(vii)	**Requirement of funds in 1st Quarter** (To take up essential telemetry works)	**209.38**	**298.83** (209.38 + 89.45)

Annexure - A4

भारत सरकार
जलशक्ति मंत्रालय
जलसंसाधन, नदीविकासऔर
गंगासंरक्षण विभाग
कृष्णानदीप्रबंधनबोर्ड
५वीमंजिल, जलसौधा
एररुममंजिल, हैदराबाद -५०००८२

Government of India
Ministry of JalShakti
Dept. of Water Resources,
River Development & Ganga Rejuvenation
Krishna River Management Board
5th Floor, Jalasoudha, ErrumManzil
Hyderabad – 500 082

F.No.2/04/2020/KRMB/ 2690-93 **Date: 02 .12.2020**

To
The Special Chief Secretary,
Water Resources Department,
Government of Andhra Pradesh,
A.P. Secretariat, Velagapudi,
Guntur District.

Sub: Furnishing Detailed Project Reports (DPRs) of new projects taken up by the State of Andhra Pradesh for clearance/approval from KRMB/ CWC and sanction by Apex Council – Reg.

Ref: 1 KRMB.Lr.No.02/04/2020/KRMB/1502-05,dated.01.07.2020.
2 KRMB.Lr.No.02/04/2020/KRMB/2107-10,,dated.17.09.2020.
3 2nd Apex Council Meeting Minutes communicated vide GoI, MoJS, DoWR, RD & GR Lr.No.R-22012/2/2017-Pen Riv - Pat (2), dated.22.10.2020.

Sir,

In the reference 3rd cited, minutes of 2nd Meeting of Apex Council held on 06.10.2020 via video – conference under the Chairmanship of Hon'ble Union Minister of Jal Shakti were communicated. The Hon'ble Chief Minister of Govt. of Andhra Pradesh has stated that the State will submit the Detailed Project Reports (DPRs) of new projects. However, the DPRs have not been received so far.

In view of the above, it is once again requested to immediately furnish the two(2) copies each of the Detailed Project Reports (DPRs)/details of the projects/schemes of the following projects.

1. Rayalaseema Lift Irrigation Scheme
2. Muchumarri Lift Irrigation Scheme.
3. Gundrevula Reservoir.
4. Guru-Raghavendra LI Scheme.(Pulikanuma LI Scheme, stated to be a part of Guru-Raghavendra Project)
5. Siddapuram LI Scheme.
6. Sivabhasyam LI Scheme.
7. Munneru Scheme.
8. RDS Right Canal.
9. Vedavathi (Hagari) River LI Scheme.

This may please be treated on priority.
This issues with the approval of Chairman, KRMB.

Yours faithfully,

(Harikesh.Meena)
Member, KRMB

Tel: 040-23301858;Fax: 040-23301655 *e-Mail: krmb.hyd@gmail.com*

1/2

Copy to:

1. PPS to Secretary, DoWR, RD&GR, MoJS, New Delhi for kind information.
2. Engineer-in-Chief (Irrigation), WR Dept., Government of Andhra Pradesh, for kind information and necessary action please.
3. Senior Joint Commissioner (Peninsular River Wing), DoWR, RD&GR, MoJS, New Delhi.

Annexure – A5

GOVERNMENT OF ANDHRA PRADESH
WATER RESOURCES (IS EA) DEPARTMENT

Letter No.15691/IS.EA/2014 Dt: 11-11-2020

From
The Special Chief Secretary to Govt,
Water Resources Department,
4th Block, 1st Floor,
A.P. Secretariat,
Velagapudi,
Guntur District.

To
The Member Secretary,
Krishna River Management Board,
5th Floor, Jalasoudha,
Errum Manzil,
Hyderabad 500 082 (w.e)

Sir,

Sub: WRD – DPR - Rayalaseema Lift Scheme to supplement 3 TMC per day from Sangameshwaram to SRMC on D/s of Pothireddypadu Head Regulator, Kurnool Dist - Furnished – Reg

Ref: 1.From the From the Member Secy., Lr.F.No.2/ 04/ 2020 / KRMB /2353-58, dated 21-10-2020.
2. From the Chief Engineer (Projects), WRD, Lr. No. CE /WRD/KRNL /2020/DEE2/AEE1/RLS/ Camp 1c Vjwd, Dt: 10.11.2020.

>><<

With reference to the letter 1st cited, I herewith furnish the Detailed Project Report for Rayalaseema Lift Scheme to supplement 3 TMC per day from Sangameshwaram to SRMC on D/s of Pothireddypadu Head Regulator, Kurnool District, A.P. for appraisal of the Chairman, KRMB and necessary action.

Encl: DPR for Rayalaseem Lift Scheme

Yours faithfully,

SPECIAL CHIEF SECRETARY TO GOVERNMENT

Copy along with enclosure to:-
The Secretary, DoWR, RD & GR, Ministry of Jal Shakti, New Delhi (w.e.)
The Chairman, Central Water Commission, New Delhi (w.e.)
The Chairman, Central Water Commission, Hyderabad.(w.e.)
The Engineer-in-Chief (I), A.P., Vijayawada.
The Chief Engineer (P). Kurnool

For info pl. Chairman

11.12 for n.a.

M.S. / M

SE II

11.12

For Perusal of the Member, KRMB

SE-II

12.12.2020

DEE / AEE 12/12/2020

1/1

Annexure – A6

जल संसाधन नदी विकास एवं गंगा संरक्षण विभाग
केंद्रीय जल आयोग
परियोजना मूल्यांकन (दक्षिण) निदेशालय

Ministry of Jal Shakti
Department of Water Resources, RD&GR
Central Water Commission
Project Appraisal South Directorate

The Engineer-in-Chief (Irrigation),
Water Resources Department,
Irrigation Compound,
Vijayawada

Sub: Appraisal of Rayalaseema Lift Scheme - reg.

Ref: Govt. of AP Letter No ENC(1)/WRD/VJWD/DEE/AEE/RLS Dtd. 10.11.2020

Sir,

This has reference to the proposal for Rayalaseema Lift Scheme, to supplement 3 TMC per day from Sangameshwaram to SRMC on d/s of Pothireddypadu Head Regulator, which has been submitted through e-PAMS on 16.11.2020. Subsequently, two hard copies of the proposal, submitted vide Govt. of AP letter under reference, have also been received in this office on 3.12.2020.

On perusal, it emerges that in the 46 page report submitted vide reference above, even the most basic and fundamental parts of any DPR, namely, Hydrology, Inter-State matters, Irrigation Planning, Design and Cost Estimate, have not been covered.

In view of the above, this office is not in a position to take up even preliminary level appraisal for determination of techno-economic feasibility of the project.

I wish to draw your kind reference to 'Guidelines for preparation of DPRs for Irrigation and Multipurpose Projects 2010' available at CWC Website, under ***Publications- Others - Guidelines and Guide Books publication – (item no. 2), which brings out the contents of a DPR.*** It is requested that a proper DPR, as per the prescribed guidelines of CWC, be prepared and submitted.

Further, the procedure to be followed for submission and appraisal of a DPR is laid down in 'Guidelines for Submission, Appraisal and Acceptance of Irrigation and Multipurpose Projects, 2017', which is a publication of CWC and available at CWC Website under ***Publications- Others - Guidelines and Guide Books publication – (item no. 29)***. The same may please be perused and complied with to ensure expeditious appraisal of the project.

Yours sincerely

16/12/20

(N. Mukherjee)
Director, PA(S)

Urgent for n.a. 17/12

17/12/20

SE-II 17/12/2020

EEZ

DEE/AEE 17/12/2020

17/12/2020

AEE 17/12

Copy to :

1. Principal Secretary, Water Resources Deptt., Govt. of Andhra Pradesh
2. The Chairman, Krishna River Management Board, Hyderabad

सप्तम तल(दक्षिण), सेवा भवन
राम कृष्ण पुरम, नई दिल्ली -110066
दूरभाष: 011-29583418.
ई मेल: pasdte-cwc@gov.in

Floor South, Sewa Bhawan
R.K. Puram, New Delhi-110066
Tel: 011-29583418
Email: [illegible]

Annexure A7

भारतसरकार
जलशक्ति मंत्रालय
जलसंसाधन, नदीविकासऔर
गंगासंरक्षण विभाग
कृष्णानदीप्रबंधनबोर्ड
५वींमंजिल, जलसौधा
एररुममंजिल, हैदराबाद -५०००८२

Government of India
Ministry of JalShakti
Dept. of Water Resources,
River Development & Ganga Rejuvenation
Krishna River Management Board
5th Floor, Jalasoudha, ErrumManzil
Hyderabad – 500 082

F.No.2/04/2020/KRMB/ 44-46 **Dt: 08 .01.2021**

To
The Engineer-in-Chief (I),
Water Resources Department,
Govt. of Andhra Pradesh,
PWD Grounds,
Governorpet, Vijayawada.

Sub: Appraisal of Rayalaseema Lift Scheme-Regarding

Ref : ENC(I), WRD, Govt. of AP Lr. No. ENC(I)/VJWD/DEE/AEE/RLS/ Camp Hyderabad/Dtd.04/01/2021

Sir,

Please refer the letter cited above vide which comments of Government of Andhra Pradesh on the Letter No. T-28012/4/2020-PA(S) Dte dated 23.12.2020 of CWC, New Delhi were sent to this office. In the said letter it is stated that Rayalaseema Lift Scheme (RLS) does not warrant a detailed examination of the project Detailed Project Report (DPR) as per the CWC guidelines.

In this connection it is to state that as per Section 85(8)(d) of AP Reorganization Act, 2014, Krishna River Management Board has to make appraisal of any proposal for construction of new projects on Krishna river and give technical clearance after satisfying that such projects do not negatively impact the availability of water as per the awards of the Tribunals constituted under the Inter-State River Disputes Act, 1956 for the projects already completed or taken up before the appointed day.

At present, Pothireddypadu head regulator draws water from a level of 854 ft from Srisailam reservoir. Rayalaseema Lift Scheme is proposed to supplement it and draw water from the level of 797 ft of Srisailam reservoir. In this context this is to bring to your notice that the Ministry of Jal Shakti has directed that Andhra Pradesh shall not go ahead with the above project, till the same is appraised by KRMB/CWC and sanction of Apex Council is obtained. This was communicated to the Water Resources Department, AP vide this office letter no.2/04/2018/KRMB/1104-08 dt. 20.05.2020.

(P.T.O)

Tel: 040-23301858;Fax: 040-23301655e-Mail:krmb.hyd@gmail.com

1/2

As such, requisite DPR of Rayalaseema Lift Scheme may be submitted for appraisal as desired by CWC vide their letters dated 16.12.2020 and 23.12.2020. The the requisite details required as per the 'Guidelines of Ministry of Jal Shakti for Preparation of DPR for Irrigation and Multipurpose Projects (2010)' may be included in the DPR. It may be ensured that all the requisite data and analysis such as data series of inflows in Srisailam reservoir, demands for Rayalaseema Lift Scheme as well as all other projects/ schemes drawing water from Srisailam reservoir, downstream requirements, etc shall be included in the DPR. Simulation studies to examine whether that the RLS does not negatively impact the availability of water for the projects/ schemes already completed or taken up in Krishna basin shall also form a part of the DPR.

This issues with the approval of Chairman, KRMB, Hyderabad.

Yours faithfully,

(Harikesh Meena)
Member

Copy to

1. Director (PA-S), CWC w.r.t. letters dated 16.12.2020 and 23.12.2020. As requested earlier vide T.O. Lr dated 17.12.2020, DPR of Rayalaseema Lift Scheme may be got appraised on submission by Govt. of AP.

2. Sr. Joint Commissioner, DoWR, RD & GR, Shram Shakti Bhawan, New Delhi along with copy of the reference for information please.

2/2

Annexure - A8

भारतसरकार
जलशक्ति मंत्रालय
जलसंसाधन, नदीविकासऔर
गंगासंरक्षण विभाग
कृष्णानदीप्रबंधनबोर्ड
५वीमंजिल, जलसौधा
एररुममंजिल, हैदराबाद -५०००८२

Government of India
Ministry of JalShakti
Dept. of Water Resources,
River Development & Ganga Rejuvenation
Krishna River Management Board
5th Floor, Jalasoudha, ErrumManzil
Hyderabad – 500 082

F.No.2/07/A/2021/KRMB/ 557 - 559 **Dt: 04. 03.2021**

To
The Secretary to Government,
Water Resources Department,
Government of Andhra Pradesh,
A.P. Secretariat, Velagapudi,
Guntur District.

Sub: Visit by a team of KRMB and CWC officers to the proposed project location of Rayalaseema Lift Irrigation Project in connection with M.A.No.06 of 2020(SZ) in Original Application No.71 of 2020 (SZ) - regarding

Ref: 1 Engineer-in-Chief (I), I&CAD Dept., Govt. of Telangana Lr. No.ENC (I) / DCEIV/OT5/AEE18/Gen. Vol. XII / KRMB/2020, dated.19.12.2020.
2 KRMB F.No.02/04/2021/KRMB/451-453, dated 19.02.2021.

Sir,

Please find enclosed a copy of NGT(SZ) Order dated 24.02.2021 in connection with M.A. No. 06 of 2020 (South Zone) in Original Application No.71 of 2020 filed by Shri Govinolla Srinivas regarding taking up of Rayalaseema Lift Irrigation Project by Govt. of Andhra Pradesh.

In light of the NGT's order, it is proposed to send a team consisting of officers from KRMB and CWC to the proposed project location during 2nd week of March, 2021.

Therefore, it is requested to nominate a nodal officer for interaction with the team and his/ her contact details may be made available to the undersigned.

The requisite information may be made available to the team during the above visit. The actual tour programme will be intimated in due course of time.

This issues with the approval of Chairman, KRMB, Hyderabad.

Encl: As above

Yours faithfully,

(Harikesh Meena)
Member, KRMB.

(P.T.O)

1/2

Tel: 040-23301858; Fax: 040-23301655 e-Mail: krmb.hyd@gmail.com

Copy to:

1. The Engineer-in-Chief (I), Water Resources Department, Govt. of Andhra Pradesh, Vijayawada, Andhra Pradesh for information and necessary action and with a request to make necessary logistic arrangements during the above visit.
2. The Senior Joint Commissioner (Pen. Riv), Department of Water Resources, RD&GR Ministry of Jal Shakti, Room No.107-B, Shastri Bhavan, New Delhi-110001 for information.

2/2

Annexure A9

GOVERNMENT OF ANDHRA PRADESH
WATER RESOURCES (IS-EA) DEPARTMENT

Letter No.15691/IS-EA/2014 **Dated: 9-3-2021**

From
The Secretary to Government,
Water Resources Department,
A.P. Secretariat,
Ist Floor, 4th Block,
Velagapudi, Guntur Dist.

To
The Member Secretary,
Krishna River Management Board,
5th Floor, Jalasoudha
Errum Manzil, Hyderabad.

Sir,

Sub:- Visit by a team of KRMB and CWC Officers to the proposed project location of Rayalaseema Lift Irrigtion Project in connection with M.A.No. 06 of 2020 (SZ) in Original Application No. 71 of 2020 (SZ) – Regarding .

Ref:- 1. Minister of Jal Shakti Lr.No.R.22012/2/2017-Pen-River/Pt(2) Dt-11-12-2020..
2 ENC < T.O. Lr.No. ENC (I)/EE/DEE1/AEE#/Telangana New Projects/2021, dt. 18-2-2021.
3. KRMB Lr.No. 02/07/2021/KRMB/557-559, Dated 4-3-2021

@@@

Kind attention is invited to the subject cited.

With reference to the letter 3rd cited, I am to bring to your consideration that KRMB was requested several times to take action to stop unilateral action of the State of Telangana in construction of new projects and expansion of ongoing projects namely 1. Palamuru Ranga Reddy LIS (90 TMC), 2. Dindi LIS (30 TMC) 3. Bhakta Ramdas LIS (5.5 TMC) 4.Thummilla LIS (5.44 TMC) 5. Water Grid Project (Mission Bhagiratha) (23.44 TMC) 6. Enhancement of Kaleswaram LIS (15 TMC i.e from 25 TMC to 40 TMC) 7.Nettempadu LIS (3.4 TMC i.e., from 22

1/2

TMC to 25.4 TMC) and 8. SLBC (10 TMC i.e from 30 TMC to 40 TMC) without allocation of water and appraisal of DPRs by KRMB, CWC and approvals by Apex Council in violation of provisions in APR Act,2014.

It is pertinent to mention here that the MoJS was pleased to direct the Govt of Telangana State to stop execution of the above projects vide ref. 1st cited above.

Inspite of repeated directions, the State of Telangana is going ahead with the execution of the above projects which is detrimental to the interest of the State of AP and have negative impact on the existing projects of the State of AP which is the lowest riparian State.

It is pertinent to mention here that, KRMB was requested vide ref. 2nd cited above, to constitute a Fact Finding Committee of Engineers from AP and KRMB to visit the project sites in Telangana Territory for assessing the ground reality.

Instead of taking action on the request of the AP, the KRMB is now proposing vide ref. 3rd cited, to send a Team consisting of Officers from KRMB and CWC to the proposed Rayalaseema Lift Scheme during 2nd week of March, 2021 and requested to nominate a nodal officer from AP for interaction with the team.

However as per the orders of the NGT there are no directions to KRMB for field visit of the Rayalaseema Lift Scheme which contemplates neither creation of any new ayacut nor any additional storage other than the existing.

Hence, it is requested that KRMB may visit the projects being taken up by the State of Telangana in violation of APR Act, 2014 first, for which the Govt of AP requested well in advance, before considering the visit to Rayalaseema Lift Scheme.

Yours faithfully,

J.SYAMALA RAO
SECRETARY TO GOVERNMENT

Copy to:- The Engineer-in-Chief (I), A.P., Vijayawada.

2/2

Scanned by CamScanner

Annexure - A10

भारतसरकार
जलशक्ति मंत्रालय
जलसंसाधन, नदीविकासऔर
गंगासंरक्षण विभाग
कृष्णानदीप्रबंधनबोर्ड
५वीमंजिल, जलसौधा
एररुममंजिल, हैदराबाद -५०००८२

Government of India
Ministry of JalShakti
Dept. of Water Resources,
River Development & Ganga Rejuvenation
Krishna River Management Board
5th Floor, Jalasoudha, Errum Manzil
Hyderabad – 500 082

F.No.02/07/A/2020/KRMB/722-27 Date: 26.03.2021

Office Order

Consequent upon the NGT's Order on the M.A. No. 06 of 2020 (SZ) in O.A. No. 71 of 2020 (SZ) dated 24th February 2021 in connection with the Rayalaseema Lift Scheme taken up by the Government of Andhra Pradesh and as per office note approved by the Chairman, KRMB a team of officers from KRMB and CWC is hereby constituted as follows.

1)	Shri Harikesh Meena, Member, KRMB	Team Leader & Convenor
2)	Shri D. M. Raipure, Member Secretary, KRMB	Member
3)	Shri L. B. Muanthang, Member (Power), KRMB	Member
4)	Shri P. Devender Rao, Director, KGBO, CWC, Hyderabad	Member

The team may visit the project to find out if there is any violation of directions of the NGT's proceedings with the matter. The team shall submit its report within one month's time from the date of issue of this Order.

I am directed by the Chairman, KRMB to issue this Order.

26.3.2021
(Superintending Engineer, KRMB)

Copy for information and necessary action along with copies of NGT orders O.A. No. 71/2020, dated 29-10-2020 and M.A No. 06/2020 (SZ) in O.A. No. 71/2020, dated: 24-02-2021 to:

1) Shri Harikesh Meena, Member, KRMB.
2) Shri D. M. Raipure, Member Secretary, KRMB.
3) Shri L. B. Muanthang, Member (Power), KRMB.
4) Shri P. Devender Rao, Director, KGBO, CWC, Hyderabad.
5) Copy for information to the Senior Joint Commissioner (PR), Ministry of Jal Shakti, Dept. of WR, RD& GR, Room No. 107-B, Shastri Bhawan, New Delhi – 110 001 for information.
6) Copy for information to PS to Chairman, KRMB.

Tel: 040-23301858; Fax: 040-23301655 e-Mail: krmb.hyd@gmail.com

Annexure - A11

भारत सरकार
जलशक्ति मंत्रालय
जलसंसाधन, नदीविकासऔर
गंगासंरक्षण विभाग
कृष्णानदीप्रबंधनबोर्ड
५वीमंजिल, जलसौधा
एररुममंजिल, हैदराबाद -५०००८२

Government of India
Ministry of JalShakti
Dept. of Water Resources,
River Development & Ganga Rejuvenation
Krishna River Management Board
5th Floor, Jalasoudha, ErrumManzil
Hyderabad – 500 082

F.No.2/07/A/2021/KRMB/ 767-74 **Dt: 31.03.2021**

To
The Secretary to Government,
Water Resources Department,
Government of Andhra Pradesh,
A.P. Secretariat, Velagapudi,
Guntur District.

Sub: National Green Tribunal (NGT) Order on the M.A. No. 06/2020 (SZ) in O.A. No. 71/2020 order dated, 24th February, 2021 - Visit by a team to the Rayalaseema Lift Scheme (RLS) - Regarding

Ref: KRMB.F.No.02/07/A/2020/KRMB/722-27, dated 26.03.2021.

Sir,

Hon'ble National Green Tribunal (NGT's) in its order dated 24th February, 2021 in respect of M.A. No. 06/2020 (SZ) in O.A. No. 71/2020 has mentioned in para (15) that "*the Krishna River Management Board, on the basis of the compliant made by the Telangana Government in this regard, are at liberty to go into the question and if it is found that there is any violation of direction of this Tribunal in proceedings with the matter on the basis of the investigation conducted by them independently, they are at liberty to take appropriate action against the 4th respondent (State of Andhra Pradesh) in accordance with law, apart from the applicant to approach this Tribunal at that stage*". As per para (16)" *the Krishna River Management Board is directed to take appropriate decision in the application at the earliest.*"

Accordingly, KRMB constituted a team of officers from KRMB and CWC to find out if there is any violation of directions of the NGT's proceedings with the matter.A copy of the said order dated 26.03.2021 is enclosed herewith.

In this connection, I am to inform that the said team is to visit the location of the Rayalaseema Lift Scheme (RLS) during the period from on 07.04.2021 to 08.04.2021.for the above purpose. A tentative tour itinerary is enclosed herewith.

(P.T.O)

Tel: 040-23301858;Fax: 040-23301655 *e-Mail: krmb.hyd@gmail.com*

1/4

In this regard, a nodal officer may please be nominated for interaction with the team and his / her contact details may be made available to the undersigned.

Further, the following documents in respect of Rayalaseema Lift Scheme (RLS) may be sent / made available to the team during the visit.

1) Site plan
2) Investigation proposed / being carried out at project site.

Encl: As above

Yours faithfully,

(Harikesh Meena)
Team Leader & Convenor

Copy to:

1. The Engineer-in-Chief (I), Water Resources Department, Govt. of Andhra Pradesh, Vijayawada, Andhra Pradesh for information and necessary action with a request to make necessary arrangements during the visit / inspection of the team..
2. The Senior Joint Commissioner (Pen. Riv), Department of Water Resources, RD&GR Ministry of Jal Shakti, Room No.107-B, Shastri Bhavan, New Delhi-110001 for information.
3. Shri Harikesh Meena, Member, KRMB.
4. Shri D.M.Raipure, Member Secretary, KRMB.
5. Shri L.B.Muanthang, Member (Power), KRMB.
6. Shri P.Devender Rao, Director, KGBO, CWC, Hyderabad.
7. PS to Chairman, KRMB.

भारत सरकार
जलशक्ति मंत्रालय
जलसंसाधन, नदीविकासऔर
गंगासंरक्षण विभाग
कृष्णानदीप्रबंधनबोर्ड
५वीमंजिल, जलसौधा
एररुममंजिल, हैदराबाद -५०००८२

Government of India
Ministry of JalShakti
Dept. of Water Resources,
River Development & Ganga Rejuvenation
Krishna River Management Board
5th Floor, Jalasoudha, Errum Manzil
Hyderabad – 500 082

F.No.02/07/A/2020/KRMB/722-27 Date: 26.03.2021

Office Order

Consequent upon the NGT's Order on the M.A. No. 06 of 2020 (SZ) in O.A. No. 71 of 2020 (SZ) dated 24th February 2021 in connection with the Rayalaseema Lift Scheme taken up by the Government of Andhra Pradesh and as per office note approved by the Chairman, KRMB a team of officers from KRMB and CWC is hereby constituted as follows.

1)	Shri Harikesh Meena, Member, KRMB	Team Leader & Convenor
2)	Shri D. M. Raipure, Member Secretary, KRMB	Member
3)	Shri L. B. Muanthang, Member (Power), KRMB	Member
4)	Shri P. Devender Rao, Director, KGBO, CWC, Hyderabad	Member

The team may visit the project to find out if there is any violation of directions of the NGT's proceedings with the matter. The team shall submit its report within one month's time from the date of issue of this Order.

I am directed by the Chairman, KRMB to issue this Order.

26.3.2021
(Superintending Engineer, KRMB)

Copy for information and necessary action along with copies of NGT orders O.A. No. 71/2020, dated 29-10-2020 and M.A No. 06/2020 (SZ) in O.A. No. 71/2020, dated: 24-02-2021 to:

1) Shri Harikesh Meena, Member, KRMB.
2) Shri D. M. Raipure, Member Secretary, KRMB.
3) Shri L. B. Muanthang, Member (Power), KRMB.
4) Shri P. Devender Rao, Director, KGBO, CWC, Hyderabad.
5) Copy for information to the Senior Joint Commissioner (PR), Ministry of Jal Shakti, Dept. of WR, RD& GR, Room No. 107-B, Shastri Bhawan, New Delhi – 110 001 for information.
6) Copy for information to PS to Chairman, KRMB.

Tel: 040-23301858; Fax: 040-23301655e-Mail:krmb.h-d@gmail.com

भारतसरकार
जलशक्ति मंत्रालय
जलसंसाधन, नदीविकासऔर
गंगासंरक्षण विभाग
कृष्णानदीप्रबंधनबोर्ड
५वीमंजिल, जलसौधा
एररुममंजिल, हैदराबाद -५०००८२

Government of India
Ministry of JalShakti
Dept. of Water Resources,
River Development &
Ganga Rejuvenation
Krishna River Management Board
5th Floor, Jalasoudha, ErrumManzil
Hyderabad – 500 082

Tentative Tour itinerary of Team consisting of officers of KRMB and CWC to visit the location of Rayalaseema Lift Scheme (RLS) in Andhra Pradesh during the period from 7th April, 2021 to 8th April, 2021.

Date	From & Dep. Time	To & Arr. Time	Mode of Transport
07.04.2021	Hyderabad 10:00 AM	Kurnool 14:00 Hrs	By road
16: 00 hrs to 18:00 hrs discussions with the project officials			
Night halt at Kurnool			
08.04.2021	Kurnool 15:00 hrs	Hyderabad 20:00 hrs	By road

Purpose:

To visit the location of Rayalaseema Lift Scheme (RLS) in Andhra Pradesh and discussions with the officials of Water Resources Department, Govt. of Andhra Pradesh.

(Harikesh Meena)
Team Leader & Convenor,
KRMB, Hyderabad.

F.No.02/07/A/2020/KRMB/763-66 **Date: 31. 03.2021**

Copy for information and necessary action to:

1) The Engineer-in-Chief (I), Water Resources Department, Govt. of Andhra Pradesh, Vijayawada.
2) The Chief Engineer (Projects), WRD, Kurnool.
3) The Director (Finance), KRMB.
4) PS to Chairman, KRMB.

4/4

Annexure - A12

GOVERNMENT OF ANDHRA PRADESH
WATER RESOUCES DEPARTMENT

From
Sri J. Syamala Rao, IAS
Secretary to Government,
Water Resources Department,
4th Block, 1st Floor, Room No:216,
A.P Secretariat, Velagapudi
Guntur District - 522503

To
The Member Secretary,
Krishna River Management Board,
5th Floor, Jalasoudha, ErrumManzil,
Hyderabad-500082.

Lr. No. 15691 / IS – EA /2014 , Dt: .5-4-2021

Sir,

Sub: Visit by a team of KRMB and CWC officials to the proposed project location of Rayalaseema Lift Scheme (RLS) in connection with NGT Order in M.A. No.6/2020 in O.A. No.71/2020- Reg.

Ref:
1. NGT Order dt.24-2-2021
2. KRMB letter F.No.2/07/A/ 2020/KRMB/763-66 Dt:31.03.2021
3. KRMB letter F.No.2/07/A/ 2021/KRMB/767-74 Dt:31.03.2021
4. Letter No. 15691 / IS – EA / 2014 Dt. 9-3-2021 addressed to the Member Secretary, KRMB,
5. KRMB letter F.No.2/07/A/ 2021/KRMB/775-76 Dt:31.03.2021

*****

In the reference 1st cited, it is quotedthat the Hon'ble National Green Tribunal (NGT) vide its order dated 24th February, 2021 in M.A. No. 06/2020 (SZ) in O.A. No. 71/2020 on Rayalaseema Lift Scheme (RLS) have mentioned in para (15) that "the Krishna River Management Board, on the basis of the compliant made by the Telangana Government in this regard, are at liberty to go into the question and if it is found that there is any violation of direction of this Tribunal in proceedings with the matter on the basis of the investigation conducted by them independently, they are at liberty to take appropriate action against the 4th respondent (State of Andhra Pradesh) in accordance with law. "

In the reference 2nd cited which is enclosed to the reference 3rd cited, KRMB constituted a team of KRMB and CWC officials to visit the proposed Project location of Rayalaseema Lift Scheme (RLS).

1/3

In the reference 3rd cited, KRMB communicated tentative tour itinerary of the team of KRMB and CWC officials to visit the location of Rayalaseema Lift Scheme (RLS) on 7-4-2021 and 8-4-2021duly requesting for nominating a nodal officer for interaction with the team and to keep the documents 1) Site Plan2) Investigation proposed /being carried out at project site in respect of RLS.

In this connection, it is pertinent to mention here that the jurisdiction of KRMB is not yet finalized and without the same, Chairman/Member Secretary, KRMB can'ttake a decision to constitute a team of officials to visit the location of the proposed Rayalaseema Lift Scheme (RLS) unilaterally. Issues of this nature require thorough discussion in the full Board. Without the approval of the Board, officials can't act in a biased manner and discriminate against Andhra Pradesh.

It is further brought to your consideration that, when requests were made by Government of Andhra Pradesh for visit of locations of unauthorized construction of Projects like Palamuru- RangaReddy LIS, Dindi LIS, Tummilla LIS including expansion of other ongoing schemes etc., KRMB has not taken any decision to visit the above sites. Whereas now on the request of Telangana State the KRMB has taken a decision unilaterally and constituted a committee for the visit of the location of Rayalaseema Lift Scheme (RLS).

It is appropriate here to mention here that Rayalaseema Lift Scheme (RLS) is planned only for supplementation of the existing schemes like Drinking water to Chennai, SRBC, TGP etc., from a level of +800ft without any additional usage of water other than allocated to AP under which neither a single acre of additional ayacut is created nor any additional storage is created whereas the projects in Telangana territory are unauthorized projects involving contemplation of huge extent of new ayacut and large storage reservoirs with no allocation of water what so ever from a level of +800ft.

It was already mentioned in reference 4th cited that as per orders of NGT, there are no directions to KRMB field visit of KRMB of Rayalaseema Lift Scheme which contemplated neither creation of new ayacut not any additional storage other than existing.

As the issue is of critical in nature, it is requested to place the matter before full Board meeting of KRMB for taking a decision and till then it is requested that the proposed visit to the Rayalaseema Lift Scheme (RLS) site may be cancelled.

Yours faithfully,
SYAMALA RAO JAMAJAM
SECRETARY TO GOVERNEMENT

Forwarded By Order
5/4/4
Joint Secretary to Government

Annexure - A13

भारतसरकार
जलशक्ति मंत्रालय
जलसंसाधन, नदीविकासऔर
गंगासंरक्षण विभाग
कृष्णानदीप्रबंधनबोर्ड
५वीमंजिल, जलसौधा
एररुममंजिल, हैदराबाद -५०००८२

Government of India
Ministry of JalShakti
Dept. of Water Resources,
River Development & Ganga Rejuvenation
Krishna River Management Board
5th Floor, Jalasoudha, ErrumManzil
Hyderabad – 500 082

F.No.2/07/A/2021/KRMB/ 851-858 **Dt:** 12.04.2021

To
The Secretary to Government,
Water Resources Department,
Government of Andhra Pradesh,
A.P. Secretariat, Velagapudi,
Guntur District.

Sub: Visit by a team of KRMB and CWC Officers to the proposed project location of Rayalaseema Lift Scheme in connection with M.A. No. 06/2020 in O.A. No. 71/2020(SZ) – Regarding

Ref: Secretary to Government, Water Resources (IS-EA) Department, Govt. of AP Letter No.15691/IS-EA/2014, dated 05.04.2021.

Sir,

Please refer your office letter on the subject cited. The issues raised in the letter are not relevant to implement the directions of National Green Tribunal (NGT) to KRMB.

Therefore it is decided to visit the Rayalaseema Lift Scheme (RLS) site by the team during 19-20 April, 2021.You are requested to nominate an officer well conversant with the Rayalaseema Lift Scheme (RLS) for interaction with the team during the visit. The requisite documents requested vide letter dated 31.03.2021 may also be kept ready for handing over to the team. The proposed tour itinerary is enclosed herewith for information and necessary action.

This issues with the approval of Chairman, KRMB.

Encl: As above

Yours faithfully,

(Harikesh Meena)
Team Leader & Convenor.
KRMB,Hyderabad.

(P.T.O)

Tel: 040-23301858, Fax: 040-23301655 *e-Mail:* krmb.hyd@gmail.com

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Annexure - A14

GOVERNMENT OF ANDHRA PRADESH
WATER RESOUCES (IS.EA) DEPARTMENT

Lr.No.15691/IS.EA/2014/ Dt:15/04/2021

From
The Secretary to Government,
Water Resources Department,
4th Block, 1st Floor, Room No:216,
A.P Secretariat, Velagapudi
Guntur District – 522503

To
The Member Secretary,
Krishna River Management Board,
5th Floor, Jalasoudha,
ErrumManzil,
Hyderabad-500082.
Sir,

Sub: Visit by a team of KRMB and CWC officials to the proposed project location of Rayalaseema Lift Scheme (RLS) in connection with NGT Order in M.A. No.06/2020 in O.A. No.71/2020 (SZ)- Reg.

Ref:
1. NGT Order dt.24-2-2021
2. KRMB letter F.No.2/07/A/ 2020/KRMB/763-66 Dt:31.03.2021
3. KRMB letter F.No.2/07/A/ 2021/KRMB/767-74 Dt:31.03.2021
4. GoAP Lr No. 15692/IS-EA/2014 Dt.9.3.2021 addressed to the Member Secretary, KRMB.
5. KRMB letter F.No.2/07/A/ 2021/KRMB/775-76 Dt:31.03.2021
6. T.O Lr No. 15691/IS-EA/2014 Dt.05.04.2021.
7. KRMB Lr No. F. No. 2/07/A/2021/KRMB/851-858 Dt.12.04.2021.

*****

I invite your attention to the ref. 7th cited and to inform you that the stand of the Government of AP on the issue has been clearly spelt out in the letter ref.6th cited.

You are therefore requested to take necessary action on the issues raised before the proposed site visit.

Yours faithfully,

Secretary to Government
Water Resources Department

1/4

GOVERNMENT OF ANDHRA PRADESH
WATER RESOUCES (IS.EA) DEPARTMENT

Letter No. 15691/IS.EA/2014/ Date : 17/04/2021

From
Sri J Syamala Rao, IAS
Secretary to Government
Water Resources Department
4th Block, 1st Floor, Room No 216
A P Secretariat, Velagapudi
Guntur District – 522503

To
The Member Secretary
Krishna River Management Board,
5th Floor Jalasoudha ErrumManzil
Hyderabad-500082.

Sir,

Sub Visit by a team of KRMB and CWC officials to the proposed project location of Rayalaseema Lift Scheme (RLS) in connection with NGT Order in M A No.06/2020 in O A No 71/2020 (SZ)- Reg

Ref
1 NGT Order dt 24-2-2021
2 KRMB letter F No.2/07/A/ 2020/KRMB/763-66 Dt 31.03 2021
3 KRMB letter F No 2/07/A/ 2021/KRMB/767-74 Dt 31 03 2021
4 GoAP Lr No. 15692/IS-EA/2014 Dt 9.3 2021 addressed to the Member Secretary, KRMB
5 KRMB letter F.No 2/07/A/ 2021/KRMB/775-76 Dt:31 03.2021
6 T O Lr No 15691/IS-EA/2014 Dt 05 04 2021
7 KRMB Lr No F No 2/07/A/2021/KRMB/851-858 Dt 12 04 2021
8 T.O Lr No 15691/IS EA/2014 Dt 15.04 2021

*****

I invite your attention to the ref 8th cited wherein it is requested to take necessary action on the issues raised in the ref 6th cited before the proposed site visit to Rayalaseema Lift Scheme (RLS)

Hence I once again request to cancel the proposed site visit to Rayalaseema Lift Scheme (RLS) till all the issues raised by Government of Andhra Pradesh vide ref 6th cited are fully addressed

Yours faithfully,

Sd /- SYAMALA RAO JAMJAM
Secretary to Government
Water Resources Department

// Forwarded By Order //

Joint Secretary to Government

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GOVERNMENT OF ANDHRA PRADESH
WATER RESOUCES (IS.EA) DEPARTMENT

Letter No. 15691/IS.EA/2014/ Date : 18/04/2021

From
Sri. J. Syamala Rao, IAS,
Secretary to Government,
Water Resources Department,
4th Block, 1st Floor, Room No:216,
A.P Secretariat, Velagapudi
Guntur District – 522503

To
The Member Secretary,
Krishna River Management Board,
5th Floor, Jalasoudha, ErrumManzil,
Hyderabad-500082.

Sir,

Sub: Visit by a team of KRMB and CWC officials to the proposed project location of Rayalaseema Lift Scheme (RLS) in connection with NGT Order in M.A. No.06/2020 in O.A. No.71/2020 (SZ)- Reg.

Ref:
1. NGT Order dt.24-2-2021
2. KRMB letter F.No.2/07/A/ 2020/KRMB/763-66 Dt:31.03.2021
3. KRMB letter F.No.2/07/A/ 2021/KRMB/767-74 Dt:31.03.2021
4. GoAP Lr No. 15692/IS-EA/2014 Dt.9.3.2021 addressed to the Member Secretary, KRMB.
5. KRMB letter F.No.2/07/A/ 2021/KRMB/775-76 Dt:31.03.2021
6. T.O Lr No. 15691/IS-EA/2014 Dt.05.04.2021.
7. KRMB Lr No. F. No. 2/07/A/2021/KRMB/851-858 Dt.12.04.2021.
8. T.O. Lr. No. 15691/IS.EA/2014 Dt.15.04.2021.
9. T.O. Lr. No. 15691/IS.EA/2014 Dt.17.04.2021.

*****

I invite your attention to the ref. 8th and 9th cited, wherein it was requested to cancel the proposed site visit to Rayalaseema Lift Scheme (RLS) till all the issues raised by Government of Andhra Pradesh vide ref. 6th cited are fully addressed.

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As reported earlier, sending a team to inspect a particular project site is an important decision. Decisions regarding visit to the site of Rayalaseema Lift Scheme (RLS) and unauthorized Projects of Telangana and composition of the committee with members acceptable to both member states is to be discussed in the KRMB Board Meeting as working protocol and jurisdiction of KRMB are not yet notified. Also the composition of the inspection team is not acceptable to the State of Andhra Pradesh as neutrality of some of the members is doubtful.

Hence, it is requested to place the issue of undertaking site inspections of all the ongoing projects of Telangana or AP before the KRMB Board Meeting for consideration and to take a decision in the spirit of awards of the Tribunals and APR Act,2014.

Further, it is informed that the second wave of Covid-19 is spreading rapidly in AP and Telangana. More than 7000 new cases are reported in Andhra Pradesh and more than 5000 new cases are reported in Telangana yesterday. The number of new cases is increasing rapidly. The Chief Engineer and Superintending Engineer concerned of Rayalaseema Lift Scheme are also affected with Covid-19. Visit to the site under these circumstances is not advisable.

In view of the above, it is requested to cancel the site visit of Rayalaseema Lift Scheme (RLS) as envisaged by KRMB vide ref. 7th cited until a decision is taken in the Board Meeting of KRMB and all the issues raised by Government of Andhra Pradesh vide ref. 6th cited are fully addressed and until the severity of Covid-19 is reduced.

Yours faithfully
Sd/ - Syamala Rao Jamjam
Secretary to Govt.,
Water Resources Department

//Forwarded by Order //
17/4/21
Joint Secretary to Government

Annexure - A15

No. R.11011/24/2014-Pen Riv (Pt. I)
Government of India
Ministry of Water Resources, River Development and Ganga Rejuvenation
(Peninsular River Wing)

107-B, Shastri Bhavan,
New Delhi.
Dated: 26th June, 2015

Sub: Minutes of the meeting held on 18th and 19th June, 2015 to discuss issues related to regulation of water by Krishna River Management Board.

Please find enclosed minutes of the meeting held on 18th and 19th June, 2015 in New Delhi to discuss issues related to regulation of water by Krishna River Management Board under the chairmanship of Additional Secretary, Ministry of Water Resources, River Development and Ganga Rejuvenation which have been duly singed by officials of the Governments of Andhra Pradesh and Telangana for information and necessary action please.

Encls: as above

(Dr. Naresh Kumar)
Senior Joint Commissioner
Telefax: 23383518

1. Chairman, Central Water Commission, Sewa Bhawan, R.K. Puram, New Delhi
2. Chairman, Krishna River Management Board, 3rd Floor, Jalasoudha Building, Errum Manzil, Hyderabad–500 082.
3. Principal Secretary, Water Resources Department, Government of Andhra Pradesh, 7th Floor, J-Block, AP Secretariat, Hyderabad – 500 004.
4. Principal Secretary, Irrigation & CAD Department, Government of Telangana, D-Block, 1st Floor, Telangana Secretariat, Hyderabad – 500 022.
5. Engineer-in-Chief, Water Resources Department, Government of Andhra Pradesh, Hyderabad.
6. Engineer-in-Chief, Irrigation & CAD Department, Government of Telangana, Hyderabad.
7. Member-Secretary, Krishna River Management Board, 3rd Floor, Jalasoudha Building, Errum Manzil, Hyderabad–500 082.

Pl. file

Copy to:

1. OSD (Shri Ajit Kumar) to Hon'ble Minister (WR, RD&GR)
2. Sr. PPS to Secretary (WR, RD&GR)
3. PS to Additional Secretary (WR, RD&GR)

Brief record of the discussion of the meeting held on 18th and 19th June, 2015 to discuss issues related to regulation of water by Krishna River Management Board

A meeting was held on 18th and 19th June, 2015 under the Chairmanship of Additional Secretary, MoWR,RD&GR to discuss the issues related to regulation of water use byKrishna River Management Board between Andhra Pradesh and Telangana State. In addition to the officials of Ministry of Water Resources, River Development and Ganga Rejuvenation, officials from Government of Telangana and Andhra Pradesh and Krishna River Management Board were present in the meeting. The list of participants is enclosed.

2. While welcoming the participants, Additional Secretary, MoWR, RD & GR requested the representatives of both the states to present their views in this regard.

3. The representative of Govt. of Andhra Pradesh requested to notify the projects for taking over under the jurisdiction of Krishna River Management Board urgently for the purpose of regulation of water. He also cited that at present the directives of the Board are not followed. Representative of the State of Telangana stated that before taking any decision regarding notification of projects and regulation of water, it is necessary that broad principles of water regulation and an appropriate implementation mechanism are worked out. In this regard, he highlighted that as per KWDT-I award the erstwhile State of Andhra Pradesh has been allocated 811 TMC for utilization in various projects as enbloc. However, as per the arrangement/various decisions taken by the erstwhile State of Andhra Pradesh revised allocations in both the parts of the State came to be 512 TMC in Andhra Pradesh and 299 TMC in Telangana.

4. The representative of Andhra Pradesh contested that the share of Telangana is only 279 TMC and additional 20 TMC will be available to them for Bhima Lift Project only after the completion of modernization of Krishna Delta System. The representative of Telangana contended that revised allocations statement submitted by the erstwhile Andhra Pradesh before KWDT-II has to be adhered to by both the states.

5. It was agreed in the meeting that the figures of share of the two states as mentioned in the list of projects dated 18.10.2013 (appended herewith as Annexure) may be followed as the working arrangementfor the current yearonly without prejudice to the rights of the two states about their entitlements which have been raisedor to be raised before appropriate fora.

6. The representatives of both the States agreed that they may utilize their share of waterwherever they decidesubject to availability of water at that place and without affecting the rights of other State.

7. Thereafter, project related issues were discussed and following working arrangements for the water year 2015-2016 only were agreed as a temporary measure.

Nagarjuna Sagar Project:

8. After detailed deliberations, it was agreed that the water share of both the States from this project would be as mentioned in the Annexure. KRMBwould duly consider the requirements of both Andhra Pradesh as well as Telangana State as per existing practicewhile regulating the water of Left Bank Canal.

9. It was agreed that while considering the demands of two states the due priority would be given to the drinking water requirements of all the areas including the twin cities of Hyderabad and Secunderabad as per Schedule XI of AP Reorganisation Act, 2014.

Krishna Delta System

10. As per the Tribunal award, 181.2 TMC of water has been allocated for Krishna Delta Project, i.e. Prakasham Barrage at Vijayawada. However, as per Annexure enclosed the share of Krishna Delta is 151.2 TMC.

11.The water requirements for Krishna Delta are met from intermediate contribution supplemented by NSP. In so far utilisable water yield downstream of Nagarjuna Saagar by Paleru, Munneru and Musi is concerned, Govt of Andhra Pradesh stated that this is only 20 TMC. According to representative of Govt of Telangana, this yield is 101.2 TMC. It was agreed that actual utilizable water from intermediate catchment may be taken into consideration by KRMB while determining releases to Krishna Delta. The utilizable quantity of water from the intermediate catchment downstream of Nagarjuna Sagar would be assessed by the CWC for consideration of KRMB by taking the flow data from Musi, Paleru and Munneru streams, storage in Pulichintala and measurement of actual discharges through the canals in Krishna Delta. That quantity shall be deducted from the total allocation and the same shall be supplemented through Nagarjuna Sagar Project for the irrigation and command of Krishna Delta System.

12. The representative of Govt of Andhra Pradesh mentioned that the cost of Krishna Delta Modernization should be shared by Govt of Telangana if 20 TMC of water is to be utilized for Bhima Project. Representative of Govt. of Telangana vehemently opposed this idea of cost sharing.

13. It was suggested that the water would be regulated at Nagarjuna Sagar Project duly considering the requirements of its Canal System and requirements of Krishna Delta System.

Srisailam Reservoir Project

14. It was noted that there is 5 TMC requirement for Chennai Water Supply (AP and TS share) through Telugu Ganga Canal and another 19 TMC requirement for SRBC. It was agreed that while making releases for power generation the committed utilisations for Nagarjuna Sagar and Srisailam Reservoir as mentioned above/in the Annexure may be ensured.

Implementation Mechanism

15. A Committee comprising of E-in-Cs of the two States and Member Secretary of KRMB would consider the indents raised by the project authorities

3/7

keeping in view of the overall availability of water and requirements raised by the concerned project authorities and make recommendation to KRMB. The decision taken by KRMB shall be implemented by the concerned State project authorities.

16. The above mentioned Committee will also regulate the release of water through K C Canal, Jurala and RDS as mentioned in the Annexure.

17. It was agreed that for current year the quantity of water available after allocation of 811 TMCwould be shared proportionately. Similarly, the deficit below 811 TMC would also be shared accordingly.

18 The entire arrangements agreed for the current year would be without any prejudice to the stand of both the States before any forum.

The meeting ended witha vote of thanks to the Chair.

A.N. Das 19/6/15
Principal Secretary, WRD Govt. of Andhra Pradesh

S.K. Joshi
Principal Secretary, I&CAD
Govt. of Telangana

19/6/15
Dr. Amarjit Singh
Additional Secretary
Ministry of WR,RD&GR

LIST OF PARTICIPANTS

From Ministry of Water Resources, RD&GR

1.	Dr. Amarjit Singh	Additional Secretary
2	Sh. K. Vohra	Commissioner (Indus)
3.	Sh. R.K. Pachauri	Commissioner (Pen.Riv.)
4.	Dr. Naresh Kumar	Sr. Joint Commissioner (Pen.Riv.)

Participants from KRMB

1.	Sh. S.K.G. Pandit	Chairman
2	Sh. R.K. Gupta	Member Secretary

Participants from Govt. of Andhra Pradesh

1.	Shri Aditya N.Das	Principal Secretary, WRD
2	Shri M. Venkateswara Rao	Engineer-in-Chief (Irrigation)
3	Shri D. Rama Krishna	Chief Engineer (IS&WR)
4.	Sh. B. P. Venketeshwaralu	Member, TAC
5	Shri P. Rama Raju	Member, TAC
6	Shri P Ramakrishna Murthy	SE (IS & WR)
7.	Sh. K.B. Gangadhar Rao	DEE

Participants from Govt. of Telangana

1.	Sh. R. VidyaSagar Rao	Advisor, Govt. of Telangana
2	Sh. S.K. Joshi	Principal Secretary (I&CAD)
3.	Sh. B.Negandra Rao	Chief Engineer (IS & WR)
4.	Sh.V. Ravinder Rao	Legal Advisor

Annexure

Andhra Pradesh & Telangana projects in Krishna Basin

Figures in TMC

S. No.	Name of the Project	As per Bachawat Report	Reallocation	Regionwise allocations			
				Rayalaseema	Coastal Andhra	Telangana	Total
1	2	3	4	5	6	7	8
I	Specific projects in region						
1	Krishna Delta	181.20	152.20		152.20		152.20
2	Muniyeru Project	3.30	3.30		3.30		3.30
3	Pakhal lake	2.60	2.60			2.60	2.60
4	Wyra	3.70	3.70			3.70	3.70
5	Palair	4.00	4.00			4.00	4.00
6	Dindi	3.70	3.50			3.50	3.50
7	Kurnool-Cuddapah Canal	39.90	31.90	31.90			31.90
8	Koilsagar	3.90	3.90			3.90	3.90
9	Tungabhadra Right Bank Low Level Canal	29.50	29.50	29.50			29.50
10	Tungabhadra Right Bank High Level Canal Stage-I&II	32.50	32.50	32.50			32.50
11	Rajolibunda Diversion Scheme	15.90	15.90			15.90	15.90
12	Bhairavanitippa	4.90	4.90	4.90			4.90
13	Musi	9.40	9.40			9.40	9.40
14	Lankasagar	1.00	1.00			1.00	1.00
15	Vaikuntapuram Pumping Scheme	2.60	2.00		2.00		2.00
16	Kotipallivagu	2.00	2.00			2.00	2.00
17	Gunnir Channel	4.00	4.00		4.00		4.00
18	Okachettivagu	1.90	1.90			1.90	1.90
19	Gajuladinne	2.00	2.00	2.00			2.00
20	Jurala	17.84	17.84			17.84	17.84
21	Water supply to Twin cities of Secunderabad and Hyderabad	3.90	5.70			5.70	5.70
22	Minor Irrigation	116.26	111.26	12.24	9.87	89.15	111.26
	Total(I)	486	445	113.04	171.37	160.59	445.00
II	Common Projects						
23	Nagarjunasagar Project	281	280		174.30	105.70	280.00
24	Srisailam(Evaporation losses)	33	33	11.00	11.00	11.00	33.00
25	Chennai city Water Supply		5	1.66	1.67	1.67	5.00
	Total(II)	314	318	12.66	186.97	118.37	318.00

S. No.	Name of the Project	As per Bachawat Report	Reallocation	Regionwise allocations			
				Rayalaseema	Coastal Andhra	Telangana	Total
1	2	3	4	5	6	7	8
III	New Projects based on savings & return flows						
26	Srisailam Right Branch Canal		19.00	19.00			19.00
27	Pulichintala Project		9.00		9.00		9.00
28	Rajiv (Bhima) Lift Scheme		20.00			20.00	20.00
29	Return flows	11.00					
	Total(III)	11.00	48.00	19.00	9.00	20.00	48.00
	Total(I+II+III)	811	811	144.70	367.34	298.96	811.00

Note:

1. The above statement is prepared based on the location of the projects for which allocations are made by KWDT-I.

2. Hyderabad water supply scheme was taken up with consumptive use of 3.3 TMC by making reallocations of 0.2 TMC from Dindi project, 0.6 TMC from Vikuntapuram P.S, 1.0 TMC from Nagarjunasagar project and saving of 1.50 TMC out of 3.9 TMC towards water supply to Twin cities. (Govt. of Andhra Pradesh Irr Dept GO Ms No.19 dated:5/2/2003).

3. Bhima Lift Irrigation project in Mahabubnagar District(20 TMC) and Pulichintala project(9TMC towards evaporation losses) are takenup against the savings proposed by modernizing the Krishna delta. (CWC approval vide 64th meeting of the Advisory Committee letter no. 10/27/96-PA(N)/502-550 dt:16-04-96).

4. Srisailam Right Branch Canal was taken up with the return flow of 11 TMC allocated by Bachawat tribunal and 8 TMC by way of savings due to modernization of K.C. canal system. (CWC approval vide 58th meeting of the Advisory Committee letter no. 16/27/94-PA(N) dt: 4th July 1994).

5. 5 TMC reallocated towards AP's contribution for Chennai water supply as per the Agreement dated 14.4.1976 among the Govt of A.P., Karnataka and Mahsrashtra. This 5 TMC is shown equally among three regions out of minor irrigation allocations.

6. The evaporation loss of 33 TMC for Srisailam reservoir is shown equally among three regions.

7. The allocation of Nagarjunasagar project is shown as per "Nagarjunasagar Project, Third Revised project Estimate 2000" and the evaporation loss is included in proportion to allocations.

Yours faithfully,
Sd/- dt 18.10.2013
Chief Engineer(OSD), IS & WR

For Chief Engineer(OSD)/IS & WR

Annexure – A16

Dr. Rajat Kumar, I.A.S.,
Special Chief Secretary to Government

IRRIGATION & C.A.D. DEPARTMENT
Government of Telangana
B-Block (North), 6th Floor,
B.R.K.R. Bhavan, T.S. Secretariat,
Hyderabad - 500 063.
Off: +91 -40-2345 2022, 2345 0606
e-mail: secy-irg@telangana.gov.in

D.O. Lr.No. 6149/ISWR/2018, dated 21.06.2021

Dear Shri Iyer,

Sub: I & CAD Dept.- ISWR- Brisk progress of works of Rayalaseema Pumping System and upgradation of Pothireddypadu Head Regulator, Banakacharla Complex to draw 80,000 Cusecs from the foreshore of Srisailam Reservoir and related works – In violation of NGT order Dt:24-02-2021 in MA No.06 of OA No.71/2020(SZ) and in violation of APRA, 2014. – Requesting immediate action to restrain Andhra Pradesh- Regd.

Ref:
1) ENC(Irr), Telangana Ltr. No.DCE IV/OT5/AEE18/KRMB/DPR/2019 Dt:29.01.2020 addressed to KRMB.
2) G.O.Rt.No.203 Dt: 05.05.2020 of Andhra Pradesh.
3) Prl Secy, I&CAD, Telangana Ltr No.8121/ISWR/2019 Dt:12.05.2020addressed to KRMB and copy marked to Secy, DoWR, MoJS.
4) Prl Secy, I&CAD, Telangana Ltr No.8121/ISWR/2019 Dt:03.06.2020addressed to KRMB.
5) Hon'ble NGT Order, Dt:29-10-2020 in O.A. No.71 of 2020(SZ)
6) ENC(Irr), Telangana Lr.No.ENC(I)/DCEIV/OT5/AEE18/Genl.Vol.XII/2020, Dt:19-12-2020. addressed to KRMB.
7) ENC(Gnl), Telangana Lr.No.ENC(G)/ISWR/DD(K)/NGT/Vol.V, Dt:18-02-21 addressed to KRMB.
8) Hon'ble NGT Order, Dt:24-02-2021 in M.A. No.6 0f 2020(SZ) in O.A. No.71 of 2020(SZ)
9) ENC(Gnl), Telangana Lr.No.ENC(G)/ISWR/DD(K)/DEE2/NGT/Vol.V, Dt. 20.03.2021 addressed to KRMB.
10) ENC(Gnl), Telangana Lr.No.ENC(G)/ISWR/DD(K)/DEE2/NGT/Vol.V, Dt. 09.06.2021, addressed to KRMB.

22/06/2021

MS
Member 22/6/21

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Please refer to the series of references cited above requesting the KRM Board to prevent illegal diversion of Krishna river waters.

As you are aware the Hon'ble NGT(SZ) vide its orders dated 29.10.2020 had directed Andhra Pradesh (AP) government not to go ahead with execution of Rayalaseema Lift Irrigation Scheme without obtaining prior Environmental Clearance. However, as the AP government was proceeding with construction of work, in spite of restraint orders by Hon'ble NGT, the applicant in OA 71/2020 filed a Miscellaneous Application before the NGT on 14-12-2020 requesting it to direct Andhra Pradesh not to proceed with the work. Thereupon Hon'ble NGT vide its order dated 24.02.2021, directed that

"the Krishna River Management Board, on the basis of the complaint made by the Telangana Government in this regard, are at liberty to go into the question and if it is found that there is any violation of this Tribunal in proceeding with the matter on the basis of the investigation conducted by them independently, they are at liberty to take appropriate action against the 4th respondent (AP) in accordance with law,apart from the applicant to approach this Tribunal at that stage.

The Krishna River Management Board is directed to take appropriate decision in the application at the earliest."

Further, the Chief Secretary of Andhra Pradesh submitted before Hon'ble NGT that they are doing only the preparatory work for DPR investigation but not the main work. It is pertinent to state that the Tribunal held that "*We are now believing the assertions made by the Chief Secretary that they are only doing the preliminary investigation for the purpose of preparing DPR...*" In view of the same, it directed Krishna River Management Board to send a Fact Finding Committee to ascertain the facts and to take appropriate action against the State, in case if it is found that there is any violation of its orders by the Andhra Pradesh.

In this connection, the Engineer-in-Chief (General), Telangana vide reference 9th and 10th cited had requested the Krishna River Management Board to act on the orders of NGT at the earliest and also to send a Fact Finding Committee to the project site to ascertain the status on the above subject and to take appropriate action.

Now, however, we are constrained to note that the Krishna River Management Board has failed to ensure that the Hon'ble NGT orders are followed, as it is reliably learnt that Andhra Pradesh is proceeding briskly with the construction of above work in utter violation of Tribunal. Pictures depicting the violation of Hon'ble NGT orders are attached herewith. It is evident from the pictures attached that by no stretch of imagination can the work going on at the site be said to be preliminary work required for the preparation of DPR.

We are further constrained to note that there has been no action by the Krishna River Management Board in sending a Fact Finding Committee as directed by the Hon'ble NGT.

The Council of Ministers of Telangana who met on 19th June, 2021 expressed their strong displeasure over the illegal activities of the Andhra Pradesh government in executing works of the Rayalaseema Lift Irrigation Scheme, in complete violation of the orders issued by authorities, to divert more than 80,000 cusecs of Krishna waters from Srisailam Reservoir to outside basin, depriving water to fluoride affected and acute drought prone areas within Krishna basin of Telangana including Hyderabad drinking water supply.

As per the section-85(8)(d) of Andhra Pradesh Reorganisiation Act, 2014, it is the responsibility of the Krishna River Management Board to restrain Andhra Pradesh from proceeding with the illegal construction of Rayalaseema LIS works and enhancement of Srisailam Right Main Canal and other related works. In line with the same, the Ministry of Jalashakthi has already directed Andhra Pradesh Government not to proceed with the project without submitting the Detailed Project Report before the Krishna River Management Board and getting their appraisal done.

I, therefore, once again request you take immediate and effective steps to stop this illegal activity of the AP government forthwith, and protect the genuine and legitimate claims of the people of Telangana on Krishna waters.

Enclosures: As stated above

with regards,

Yours sincerely,

(Dr. Rajat Kumar)

Shri J Chandrashekhar Iyer,
Chairman, Krishna River Management Board,
5th Floor, Jalasoudha,
Errummanzil,
Hyderabad- 5000082

RAYALASEEMA LIFT SCHEME

RAYALASEEMA LIFT SCHEME

616

Annexure-A17

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास और
गंगा संरक्षण विभाग
कृष्णा नदी प्रबंधन बोर्ड
५ वी मंजिल, जलसौधा
एररुम मंजिल, हैदराबाद-५०० ०८२

Government of India
Ministry of Jal Shakti
Dept. of Water Resources,
River Development & Ganga Rejuvenation
Krishna River Management Board
5th Floor, Jalasoudha, Errum Manzil
Hyderabad – 500 082

F.No.02/07/A/2020/KRMB/1318-1322 Date: 22.06.2021

To

The Secretary
Water Resources Department
Govt. of Andhra Pradesh
Velagapudi, AP

Sub: Hon'ble NGT, Chennai, Order dated 24.02.2021 in M.A.No 06/2020 in O.A. No.71/2020(SZ) in connection with Rayalaseema Lift scheme – reg.

Ref: Spl. CS, I & CAD Dept., GoTS, D.O. Lr.No.6149/ISWR/2018 dt 21.06.2021 addressed to Chairman, KRMB.

Sir,

As you are aware, Hon'ble NGT while delivering the order in the M.A. No 06/2020 in O.A. No. 71/2020 (SZ) has observed that

"So under such circumstances, we feel that there is no necessity at this stage for go into the investigation in this matter and Krishna River Management Board, on the basis of the complaint made by the Telangana Government in this regard, are at liberty to go into the question and if it is found that there is any violation of direction of this Tribunal in the proceedings with the matter on the basis of the investigation conducted by them independently, they are at liberty to take appropriate action against the 4th respondent (GoAP) in accordance with the law apart from the applicant to approach this tribunal at that stage."

Hon'ble NGT has further directed KRMB to take appropriate decision in the application at the earliest.

In order to implement the directions of Hon'ble NGT, Chennai in M.A. No.06/2020 in O.A.No.71/2020(SZ), KRMB constituted a team to visit the site of the proposed Rayalaseema Lift Scheme vide order dated 26.03.2021. The team was to visit the project site to find out if there is any violation of directions of Hon'ble NGT's proceedings with the matter.

Accordingly, the Team Leader and Member, KRMB had requested Govt. of AP several times to nominate a Nodal Officer and facilitate the visit of the team to the project site. However, Govt. of AP has so far not facilitated the visit of the team to the project site citing various reasons.

Meanwhile, Spl. Chief Secretary, Govt. of Telangana, has vide his D.O. letter dated 21.06.2021 under reference addressed to Chairman, KRMB, has inter alia stated that it is reliably learnt that Andhra Pradesh is proceeding briskly with the construction of the work in the above project in utter violation of the order of the Hon'ble NGT and in support thereof, has enclosed pictures. A copy of the said D.O. letter is enclosed herewith.

In this regard, it is to state that as the visit of team to the project site has so far not been facilitated by GoAP, KRMB could not ascertain if there are any violations of the directions of Hon'ble NGT order in the matter.

Under the circumstances, GoAP is directed not to take up the construction of the above proposed project unless the Detailed Project Report of the project is submitted and appraised by KRMB/CWC and sanctioned by the Apex Council as per the provisions of APRA,2014.

This issues with the approval of Chairman, KRMB.

Encl: As above

Yours faithfully,

(H.K.Meena)
Member, KRMB

Copy to:

Engineer-in-Chief (I), Water Resources Department, Govt of Andhra Pradesh, Vijayawada.

Special Chief Secretary, I & CAD Dept., Govt. of Telangana, BRKR Bhavan, Hyderabad.

Engineer-in-Chief (Gen.), I & CAD Dept., Govt. of Telangana, Jalsoudha, Errum Manzil, Hyderabad.

Senior Joint Commissioner (Pen. Riv), Department of Water Resources, RD & GR, Ministry of Jal Shakti, Room No.107-B, Shastri Bhavan, New Delhi-110001 along with a copy of the letter under reference.

Annexure - A18

No.R- 19013/1/2020-Pen Riv MOWR
Government of India
Ministry of Jal Shakti,
Department of Water Resources, RD & GR,
(Peninsular Rivers Wing)
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Room No. 353-C Wing, Krishi Bhawan,
New Delhi - 110001.
Dated the 02nd July, 2021

To

Chairman,
Krishna River Management Board,
Jalasoudha, Errum Manzil,
Hyderabad- 500 082.

Subject: MA No. 06/2020 (SZ) in OA No. 71/2020 filed in National Green Tribunal - reg.

Sir,

I am directed to refer to letter No. 2/07/A/2021/KRMB/1335-37 dated 29.06.2021 regarding above mentioned subject and to say that KRMB may again request the Government of Andhra Pradesh, citing the NGT Order dated 25.06.2021 in the matter of MA No. 02/2021 in OA No. 71/2020 (SZ) for facilitating the visit of team of officers from KRMB & CWC to the project site, to enable appropriate reporting to the Hon'ble NGT.

The final outcome of such request letter may be duly and urgently brought to the notice of Hon'ble NGT thereafter, under intimation to this Ministry.

Yours faithfully

2/7/21

(Kanchan Bala Hamza)
Under Secretary to Govt. of India
Email: uspenriv-mowr@nic.in/ Tel: 23383059

Signed by Kanchan Bala Hamza
Date: 02-07-2021 19:19:1
Reason: Approved

Annexure - A19

भारतसरकार
जलशक्ति मंत्रालय
जलसंसाधन, नदीविकासऔर
गंगासंरक्षण विभाग
कृष्णानदीप्रबंधनबोर्ड
५वींमंजिल, जलसौधा
एररुममंजिल, हैदराबाद -५०००८२

Government of India
Ministry of JalShakti
Dept. of Water Resources,
River Development & Ganga Rejuvenation
Krishna River Management Board
5th Floor, Jalasoudha, ErrumManzil
Hyderabad – 500 082

F.No. 2/07/A/2020/KRMB/ 1390-97 **Date: 03.07.2021**

To

The Secretary to Government
Water Resources Department
4th Block, 1st Floor, Room No. 216
A.P. Secretariat, Velagapudi
Guntur District.

Sub:-Hon'ble NGT Orders in M.A.No.06/2020, M.A. No.02/2021 in O.A.No.71/2020(SZ) in connection with the Rayalaseema Lift Scheme in Andhra Pradesh-Reg.

Ref: i) Order dated 24.02.2021 of Hon'ble NGT in MA No. 06/2020
ii) Order dated 25.6.2021 of Hon'ble NGT in MA No. 02/2021

Sir,

Kind reference is invited to the orders of Hon'ble NGT on the cited subject matter pertaining to Rayalaseema Lift Scheme. WRD, GoAP was informed that Chairman, KRMB has constituted a Team vide KRMB Order dated 26.03.2021 to visit the Rayalaseema Lift Scheme site to ascertain if there is any violation of directions of the Hon'ble NGT proceedings in the matter.The composition of the said Team is as under:

S/Shri

1. HarikeshMeena: Member, KRMB Team Leader& Convenor
2. D.M.Raipure:Member Secretary, KRMB Member
3. L.B.Muanthang:Member(Power),KRMB Member
4. P.Devender Rao :Director,KGBO,CWC Member

The undersigned had requested Govt. of AP, vide letters dated 31.03.2021 and 12.04.2021 to facilitate visit of the above Team to the Scheme site. However, the same was not facilitated by the Govt. of AP citing various reasons.

1/2

In pursuance of Hon'ble NGT Order dated 25.06.2021 in the matter of M.A No. 02/2021 in O.A. No. 71/2020 (SZ), Ministry of Jal Shakti has directed Krishna River Management Board vide letter dated 02 July 2021 that KRMB may again request Government of Andhra Pradesh for facilitating the visit to Rayalaseema Lift Scheme (RLS) to enable KRMB for appropriate reporting to the Hon'ble NGT before the next date of hearing.A copy of the said letter is enclosed herewith.

KRMB would like to inform you that the above Team proposes to visit the Rayalaseema Lift Scheme site during 6th-7thJuly,2021. In this context it is requested that an officer not below the rank of Chief Engineer, well conversant with the above Scheme may be nominated as Nodal Officer to facilitate the visit of the team and intimate to the undersigned on top priority. It is also requested to keep ready all relevant documents/drawings of the Scheme as requested vide Letter dated 21.04.2021 for handing over to the Team at the start of the visit.

It is further requested that all requisite arrangements for smooth and safe visit of the team to the Scheme site may be ensured by WRD, GoAP.

Yours faithfully,

Encl: As above

(H.K.Meena)
Team Leader and Convenor

Copy for information and necessary action to:

1.Engineer-in-Chief (I), Water Resources Department, Govt. of Andhra Pradesh, Vijayawada,Krishna (Dist).
2.Chief Engineer, Projects, WRD, GoAP, Kurnool .
3.Senior Joint Commissioner (Pen.Riv.), DoWR,RD&GR, Ministry of Jal Shakti, New Delhi for information with ref. to MoJS letter dated02.07.2021.
4.AllMembers of the Team.

2/2

Annexure - A20

GOVERNMENT OF ANDHRA PRADESH
WATER RESOURCES (IS.EA)DEPARTMENT

Letter No.15691/IS.EA/2014 Dated: 5-7-2021

From:
The Secretary to Government,
Water Resources Department,
Block -4,1st Floor, A.P. Secretariat,
Velagapudi, Amaravathi -522237.

To
The Member Secretary,
Krishna River Management Board,
5thfloor,Jalasoudha,
Errum Manzil, Hyderabad.

Sir,

Sub:	Visit by a team of KRMB and CWC officials to the proposed project location of Rayalaseema Lift Scheme (RLS) in connection with NGT Order in M.A. No.06/2020 in O.A.No.71/2020(SZ) - Reg.	
Ref:	1.	GOAP Lr No.15692/IS-EA/2014 Dt.18-4-2021 addressed to Member Secretary, KRMB.
	2.	MOJS, Govt of India letter dt.22-6-2021 addressed to KRMB.
	3.	KRMB Letter No.2/07/2020/KRMB/1390-97 Dt.3-7-2021.

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In the reference 1stcited, it is was already requested several times to start with the inspection of unauthorized projects of Telangana which are in the advanced stage of execution and the State of Andhra Pradesh was the first to complain the same.

But disregarding our requests, the KRMB is time and again proposing site visit of Rayalaseema Lift Scheme where only investigation work is going on for preparation of DPR as per the directions of the NGTOrder in M.A. No.06/2020 in O.A.No.71/2020(SZ).

Further the Government of India in its letter 2nd cited requested that the matter may be taken up in the KRMB Board Meeting to resolve the issue amicably, as it involves interests of the successor States of Telangana and Andhra Pradesh.

For n.d. pl.
Re 5.7.21
for perusal of Chairman, KRMB
Member 5/7/21
EE-II
SE-II 06/7/2021
06/7/2021
Member 6/7/21

1/2

Hence taking the above facts in to consideration, it is requested to convene a KRMB Board meeting to have a comprehensive discussion and taking policy decisions on all the contentious issues.

Therefore the proposed site visit to Ralayaseema Lift Scheme on 6-7th of July, 2021 may be deferred till Board meeting is conducted and a decision is taken all relevant issues which include unauthorized projects of Telangana.

Yours faithfully,
SYAMALA RAO JAMJAM
SECRETARY TO GOVERNMENT

5/7/21

Joint Secretary to Govt.
Water Resources Department
A.P. Secretariat, Hyderabad.